0.		INDIAN INCOME TAX RETURN [For Companies other than companies claiming exemption	Assessment Year									
Z	ITR-6	under section 11]										
RM		(See rule 12)	2	0	2	3	_	2	4			
FO		(Please refer instructions)										

																							•	
Part A	A-GEN			GEN	ERAL	,																		
	(A1) N	ame																		(A2)	PAN			
	(A3) Is	ther	e any	chang	ge in t	he co	mpan	y's na	ame?	? If y	es, p	lease	furnis	sh the	old	na	me			(A4)		rporate		entity
																				Nun MC		(CIN)	issued	l by
	(A8) F	lat/D	oor/B	lock N	No		(A9)	Nam	e of	Prei	mises	s/Buil	ding/V	/illag	e		(A5)	,	Date	of	(A6)		ate	of
N																			ration 1/YY		busii	nencemo ness MM/YYY		of
VII																Ī	/		/	1 1				
RM/	(A10) Road/Street/Post Office						(A11	(A11) Area/Locality								(A7)	Type	of comp	any					
(FO)																				(Tick	any o	ne) 🗹		
PERSONAL INFORMATION																				(i) Domestic Company				
ONA																		(ii) F	`oreigi	1 Compa	any			
ERS	(A12)	Town	/City		(A13	) Sta	te					(A1		Pi	n	code	/Zip			ic comp		<u>I</u>		
P														cod	le							nd if pri write 7		
							(A15	() Cot	untry	y										defir	ed in	section	3 of	
	440	O 001	-				CONTRACT															oanies A		
	(A16) Office Phone Number with STD code/ Mobile (A17) Mobile No. 2 (No. 1											(A18	6) E-m	ail Addı	ess-1									
	E-mail	l Add	ress-2	<u> </u>												<u> </u>								
		(A10) (i) Filed v/s (Tick)/Places see   139(1)- On or Before due date,   139(4)- After due date,   139(5)-																						
	(A19) (a)	(i) inst	File ruction		/s (	Tick)	[Pleas	e s	see	Rev	ised	Retu	m, 🗆	92C	D-M	lodi	fied	retu	ırn, C	119	(2)(b)-	after c		
	()							of delay, □ 170A- After order by the tribunal							or cou	ırt								
		` ′			respon						39(9	), 🗆 1	142(1)	, 🗆 1	148,	15.	3C					_		
	(b)				fective nd D																	/_	1	
	(2)				M/YY		v1 111		V8-															_
	()																				red to		,	
	(c)				A, e r if file													er a	nd d	ate of	such		′	
$\mathbf{S}$ $\Omega$	(d)	Res	identi	al Sta	tus (	Tick)		Res	siden	ıt		□ N	lon-R	eside	nt									
FILING STATI		Hav	e you	opted	l for t	axatio	on uno	ler se	ection	n 11:	5BA	/115B	AA/11	5BA	B ?	(dre	op de	own	to be	provi	ded in	efiling 1	utility	)
G SI		(ap	plicab	le on	Dome	stic (	Compa	any) l	If ye	es, pl	lease	furni	sh the	e AY	in v	whi	ch sa	aid o	ption	is ex	ercise	d for the	e first	time
LIN		aloi	ig wit	h date	of fil	ing of	relev	ant fo	orm	(10-	IB/ 1	0-IC/	10-II	) & a	ickn	ow]	ledg	men	num	ber.				
FI	(e)																							
					•		,	g to o	pt fo	or ta	xati	on un	der se	ction	115	5BA	/115	BAA	A/115	BAB	this ye	ar? (dro	op do	wn to
		•			efiling the da	•	• /	of ro	lovai	nt fo	rm (	10_TR	/10_T <i>(</i>	۱/10_1	<b>(U</b> ) 2	& a	ckno	wlo	lame	nt nur	nhar			
											`								0			ipees?	(Vo	s/No)
	<b>(f)</b>				Dome		0		cipis	, 111	ше	previ	ous y	cai .	2020	<i>)</i> -20	21 (	CACC	cus 4	oo ci	ore r	apees.	(10	5/110)
	Whether assessee is a resident of a country or specified territory with which India has an agreement referred to in s 90 (1) or Central Government has adopted any agreement under sec 90A(1)?									n sec														
	(h)				on-res				_		• •							(Ticl	(s) <b>[</b> [7]		Ves		In.	
	(11)	ın t	ne cas	oc or ii	O11-1 C	nucil	, 13 tll	ci e a	1 (1)	ınan	cmt I	25tavi	1311116	п (Г	<i>(</i> 11	11	iuia	(I W	·/ ਯ	<u>.</u>	. 03		10	

	In	In the case of non-resident, is there a Significant Economic Presence (SEP) in India (Tick) o Yes o No										
	ple	ease provide details of										
(i)		aggregate of payments arising from the transaction or transactions during the previous year as referred in planation $2A(a)$ to Section $9(1)(i)$ ;										
	<b>(b</b> )	number of users in India as referred in Explanation 2A(b) to Section 9(1)(i).										
<b>(j</b> )		hether assessee is required to seek registration under any law for the time being in force relating to companies? If s, please provide details.										
•	,	Act under which registration required										
		Date of Registration (DD/MM/YYYY) Registration Number										
	(k)	Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015 (Tick) ☑ ☐ Yes ☐ No (Tick) ☑										
	(I)	Whether assessee has a unit located in an International Financial Services Centre and derives income solely in convertible foreign exchange?										
	(-)	(Tick) ☑ □ Yes □ No										
	(m)	Whether the assessee company is under liquidation $(Tick)$ $\square$ Yes $\square$ No										
	(n)	Whether you are an FII / FPI? Yes/No If yes, please provide SEBI Regn. No.										
	(0)	Whether the company is a producer company as defined in Sec.581A of Companies Act, 1956? Yes □ No										
	(p)	Whether this return is being filed by a representative assessee? (Tick) ☑ ☐ Yes ☐ No										
		If yes, please furnish following information -										
		(1) Name of the representative assessee										
		(2) Capacity of the Representative (drop down to be provided)										
		(3) Address of the representative assessee  (4) Permanent Account Number (PAN)/Andhour No. of the representative assessee										
		(4) Permanent Account Number (PAN)/Aadhaar No. of the representative assessee										
	(q)	Whether you are recognised as start up by DPHT										
		1 If yes, please provide start up recognition number allotted by the DPHT										
		2 Whether certificate from inter-ministerial board for certification is received?										
		3 If yes provide the certification number  4 Whether declaration in Form-2 in accordance with para 5 of DPHT notification										
		dated 19/02/2019 has been filed before filing of the return?										
		5 If yes, provide date of filing Form-2										
	(a1)	Whether liable to maintain accounts as per section 44AA? (Tick) ☑ ☐ Yes ☐ No										
	(a2)	Whether assessee is declaring income only under section 44AE/ 44B/ 44BB/ 44BBA/ 44BBB/44D? ( <i>Tick</i> ) ☑ Yes □ No										
	(a2i)	If No, Whether during the year total sales/turnover/gross receipts of business is between 1 Crore Rupees but does not exceed 10 Crore Rupees?										
		( $Tick$ ) $oxed{\square}$ Yes $oxed{\square}$ No, turnover does not exceed 1 crore $oxed{\square}$ No, turnover exceeds 10 crores										
	(a2ii)	If (a2i) is Yes, whether aggregate of all amounts received, including amount received for sales, turnover or gross receipts or on capital account such as capital contribution, loans etc. during the previous year, in cash & non-a/o payee cheque/DD, does not exceed five per cent of said amount?										
		(Tick) ☑ □ Yes □ No										
	(a2iii)	If (a2i) is Yes, whether aggregate of all payments made including amount incurred for expenditure or on capital account such as asset acquisition, repayment of loan etc., in cash & non-a/c payee cheque/DD, during the previous year does not exceed five per cent of the said payment										
		(Tick) ☑ □ Yes □ No										
	(b)	Whether liable for audit under section 44AB? ( <i>Tick</i> ) ☑ ☐ Yes ☐ No (Note to Systems: For cases where a2i exceeds INR 10 crores, this should be an automatic Yes.)										
	(c)	If (b) is Yes, whether the accounts have been audited by an accountant? ( <i>Tick</i> ) ☑ □ Yes □ No										
		If Yes, furnish the following information below										

		1 1													
		(1) Mention the	he date of furnishing of au	ıdit report	(DD/MM	/YYYY)									
		(2) Name of the	he auditor signing the tax	audit report											
		(3) Membersh	hip No. of the auditor												
		(4) Name of the	he auditor (proprietorship	o/ firm)											
		(5) Proprietor	rship/firm registration nu	mber											
		(6) Permanen	nt Account Number (PAN/	'Aadhaar No	.) of the	auditor (proprie	etorship/ fir	m)							
		(7) Date of au	ıdit report												
	(di)	Are you liable	for Audit u/s 92E? ☐ Yes	1	No										
	(dii)	If (di) is Yes, accounts ha audited u/s. 921	ave been	□ No		Date of furnish	ning audit re	eport? DD/MM/YYY	ΥY						
	(diii)		nish other audit report und rovide the details as under				ther have yo	ou furnished such re	port.						
		Sl. No.		Section	n Code		Date (D	D/MM/YYYY)							
	(e)	Mention the Act, section and date of furnishing the audit report under any Act other than the Income-tax Act													
		Act and section													
ATUS	(a)	Nature of company (select 1 if holding company, select 2 if a subsidiary company, select 3 if both, select 4 if any other)													
	<b>(b)</b>	If subsidiary co	If subsidiary company, mention the details of the Holding Company												
		PAN	Name of Holding Compa	any	Address	s of Holding Cor	npany	Percentage of Share held							
$\mathbf{STA}$															
HOLDING STATUS	(c)	If holding com	pany, mention the details												
ЮН		PAN	Name of Subsidiary Cor	npany	Address	s of Subsidiary (	Company	Percentage of Sh held	ares						
	(a)	In case of amal	gamating company, ment	ion the detai	ls of ama	lgamated compa	nny								
		PAN	Name of Amalgamated Company	Address of	Amalgan	nated Company		Date Amalgamation	of						
7	<b>(b)</b>	In case of amal	gamated company, menti-	on the detail	s of amal	gamating compa	nny	_1							
BUSINESS ORGANISATION		PAN	Name of Amalgamating Company	Address of	Amalgan	nating Company	7	Date Amalgamation	of						
SSOF															
SINE															
BC	(c)	In case of deme	erged company, mention t												
		PAN	Name of Resulting Company	Address of	Resulting	g Company		Date of Demerger	•						
	( <b>d</b> )	In case of resul	ting company, mention th	e details of d	lemerged	company									

		PAN	Name of Company	f Demerged	Address o	f Dem	erged Comp	pany		Date of De	merger	•		
		culars of Mana ous year and the						icer(s) who have	e held	the office	during	the .		
	S.No.	Name		Designation			lential	PAN/Aadhaar No.	Nı	rector Id ımber (DIN CA, in case		d by		
KEY PERSONS									171	CA, III casc	———			
ERS														
Y P														
KE	Parti	culars of person	e votir	g nower at	any tin	ne of								
		evious year	s who were	benencial own	crs or share	.5 11010	ing not iess	than 10 /0 of the	c voiii	ig power at	uny un	iic oi		
SHAREHOLDERS INFORMATION	S.No.	Name and A	ddress				Percentage	e of shares held	PA	N (if allotte	(d)			
OLD														
SHAREHOLDER INFORMATION														
HAF														
SI								the ultimate be			directly	y or		
	indire	ectly, of shares l	olding not l	ess than 10%	of the votin	g pow	er at any tin	ne of the previou						
	S.No.	Name	A	Address			Percentage	e of shares held		N/Aadhaar otted)	No.	(if		
	In cas	In case of Foreign company, please furnish the details of immediate parent company.												
			7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7						Tax	payer's	registra	ation		
	S.No	Name	Address				ntry of dence	PAN (if allotted)	num iden allot	aber or a tification ted in the dence	ny un nun	ique nber		
<b>z</b>														
[]	In cas	se of foreign con	npany, pleas	e furnish the o	letails of ult	timate	parent com	ıpanv						
(MA)			T				•		Tax	payer's	registra	ation		
OWNERSHIP INFORMATIO	S.No	Name	Ad	dress			ntry of dence	PAN (if allotted)	num iden allot	aber or a tification ted in the dence	ny un nun	ique nber		
ER														
IMC														
	Natu	e of company	•			ı			(Tici	k) 🗹				
AND	1	Whether a pul	olic sector co	ompany as defi	ined in secti	on 2(3	86A) of the I	Income-tax Act	□ У	es	□ No	)		
INY	2	Whether a cor	npany owne	d by the Reser	ve Bank of	India			□ У	es	□ No	)		
COMPANY	3		y or taken t	ogether) by th				shares are held e Bank of India		es	□ No	)		
ATURE OF IS BUSINESS	4	Whether a ba Regulation Ac		oany as define	d in clause	(c) o	f section 5	of the Banking	□ У	es	□ No	)		
ATUF FS BU	Whether a scheduled Bank being a bank included in the Second Schedule to the Reserve Bank of India Act, 1934								□ У	es	□ No	)		

6		Whether a company registered with Insurance Regulatory and Development Authority (established under sub-section (1) of section 3 of the Insurance Regulatory and Development Authority Act, 1999)			No
7		Whether a company being a non-banking Financial Institution	□ Yes		No
8		Whether the company is unlisted?  If yes, please ensure to fill up the Schedule SH-1 and Schedule AL-1	□ Yes		No
		e of business or profession, if more than one business or profession indicate the three than those declaring income under section $44AE$	ee main	activities/ p	oroducts
(0			ree main	activities/ p	oroducts
(0	Other S.No.	r than those declaring income under section 44AE	ree main	activities/ p	oroducts
S (i	Other S.No.	r than those declaring income under section 44AE	ree main	activities/ p	oroducts
S (i	Other S.No. i)	r than those declaring income under section 44AE	ree main	activities/ p	oroduct:

		(iii)																
Part	A-B	S			LANCE SHEE		ON	31 <sup>ST</sup>	DAY	OF	MARCH,	2023	OR	AS	ON	THE	DATE	OF
I	Equ	nity an	nd Lia	abilities														
	1	Shar	ehold	er's fur	ıd													
		A	Shar	e capita	ıl													
			i	Author	rised						Ai							
			ii	Issued,	Subscribed and	fully P	aid uj	p			Aii							
			iii	Subscr	ibed but not full	paid					Aiii							
			iv	Total (	Aii + Aiii)						•	•					Aiv	
		В	Rese	rves and	d Surplus													
			i	Capital	l Reserve						Bi							
			ii	Capital	l Redemption Re	serve					Bii							
			iii	Securit	ties Premium Re	erve					Biii							
			iv	Debent	ture Redemption	Reser	ve				Biv							
			v	Revalu	ation Reserve						Bv							
			vi	Share o	options outstand	ng am	ount				Bvi							
			vii	Other 1	reserve (specify 1	ature	and a	mount)	)									
				a							viia							
				b							viib							
					otal (viia + viib)						Bvii							
			viii	Surplu to be sh	s i.e. Balance in p nown as –ve figur	orofit a e)	nd lo	ss acco	unt (De	bit ba	<i>lance</i> Bviii							
			ix	Total (	Bi + Bii + Biii +	Biv + I	Bv + B	vi + B	vii + Bv	iii) ( <i>L</i>	ebit balanc	e to be	shown	as -ı	e figu	re)	Bix	
		С	Mone	ey recei	ved against shar	warr	ants										1C	
		D	Total	Sharel	holder's fund (A	v + Bi	x + 1C	C)									1D	
	2	Shar	e app	lication	money pending	allotm	ent											
ITHES		i	Pendi	ing for l	less than one yea	r					i							
		ii	Pendi	ing for 1	more than one ye	ar					ii							
[AB]		iii	Total	(i + ii)								I					2	
ΩF	3	Non-	curre	nt liabi	lities													
YAN		A	Long	g-term b	oorrowings													
EQUITY AND LIABII			i	Bonds/	/ debentures													
EQ				a	Foreign currenc	y					ia							
	•	•	•		•							•						

			ipee	ib	•
			otal (ia + ib)		ic
	ii —	Term loa		h• 1	
			oreign currency	iia	
			ipee loans	1.1	
		1	From Banks	b1	
		2	From others	b2	
		3	Total (b1 + b2)	b3	••
			otal Term loans (iia + b3)		iic
	iii		payment liabilities		iii
	iv	_	from related parties (see instructions)		iv
	v	Other de			v
	vi		d advances from related parties (see in	nstructions)	vi
	vii		ans and advances		vii
	viii	_	m maturities of finance lease obligation		viii
	ix		ng-term borrowings (ic + iic + iii + iv +	· v + vı + vıı + viii)	3A
В			abilities (net)		3B
С	Oth	_	m liabilities	h 1	
	<u>.                                    </u>	Trade pa	yables	i	
	ii 	Others	V V V V V V V V V V V V V V V V V V V	ii	200
	iii		ner long-term liabilities (i + ii)		3C
D	Lon	g-term pro		• 1	
			for employee benefits	i 	
	ii iii	Others	***	ii	3D
TC.		Total (i +			3D 3E
E Cı		iabilities	rent liabilities (3A + 3B + 3C + 3D)		3E
A			morrings		
A	Siloi	rt-term bo	rrowings		
	i	Loans re	payable on demand		
		a Fron	m Banks	ia	
		b From	m Non-Banking Finance Companies	ib	
		c Fron	m other financial institutions	ic	
		d Fro	m others	id	
		e Tota	l Loans repayable on demand (ia + ib	+ ic + id)	ie
	ii	Deposits	from related parties (see instructions)		ii
	iii	Loans an	d advances from related parties (see in	nstructions)	iii
	iv	Other loa	ans and advances		iv
	v	Other de	posits		v
	vi	Total Sho	ort-term borrowings (ie + ii + iii + iv +	v)	4A
В	Trac	le payable	s		
<u> </u>	i	Outstand	ing for more than 1 year	i	
ļ	ii	Others		ii	
	1			<u> </u>	
	iii	Total Tra	de payables (i + ii)		4B

	i	Current maturities of long-term	ı debt i				
	ii	Current maturities of finance le	ease obligations ii	i			-
	iii	Interest accrued but not due on	borrowings	ii			
	iv	Interest accrued and due on bo	rrowings	v			
	v	Income received in advance	v	7			-
	vi	Unpaid dividends	v	/ <b>i</b>			1
	vii	Application money received fo due for refund and interest acc	r allotment of securities and v	⁄ii			
	viii	Unpaid matured deposits and in	nterest accrued thereon v	⁄iii			-
	ix	Unpaid matured debentures an	d interest accrued thereon is	x			-
	x	Other payables	x	ζ.			
	xi	Total Other current liabilities (	$\mathbf{i} + \mathbf{i}\mathbf{i} + \mathbf{i}\mathbf{i}\mathbf{i} + \mathbf{i}\mathbf{v} + \mathbf{v} + \mathbf{v}\mathbf{i} + \mathbf{v}\mathbf{i}\mathbf{i} + \mathbf{v}\mathbf{i}$	iii + i	$(\mathbf{x} + \mathbf{x})$		4C
D	Shor	t-term provisions					
	i	Provision for employee benefit	j				
	ii	Provision for Income-tax	ii	i			
	iii	Proposed Dividend	ii	ii			
	iv	Tax on dividend	i	v			
	v	Other	v	7			-
	vi	Total Short-term provisions (i	+ ii +iii + iv + v)				4D
E	Tota	Current liabilities (4A + 4B + 4	C + 4D)				4E
otal Eq	uity a	nd liabilities $(1D + 2 + 3E + 4E)$					I
A	Fixe	assets					
	i	Tangible assets					
		a Gross block	ia	a			
		b Depreciation	i	b			
		b Depreciation c Impairment losses	i i				
		_	i				
	ii	c Impairment losses	i	c			
	ii	c Impairment losses d Net block (ia – ib - ic)	ie ie	c			
	ii	c Impairment losses d Net block (ia – ib - ic) Intangible assets	ie ie ie	c d			
	ii	c Impairment losses d Net block (ia – ib - ic)  Intangible assets a Gross block	ie ie ie ii ii	c d			
	ii	c Impairment losses d Net block (ia – ib - ic)  Intangible assets a Gross block b Amortization	io io ii ii ii ii	c d ia			
	ii	c Impairment losses d Net block (ia – ib - ic)  Intangible assets a Gross block b Amortization c Impairment losses	ie ie ie ii ii ii	ia ib			
		c Impairment losses d Net block (ia – ib - ic)  Intangible assets a Gross block b Amortization c Impairment losses d Net block (iia – iib - iic)	io i	c d ia ib ic			
	iii	c Impairment losses d Net block (ia – ib - ic)  Intangible assets a Gross block b Amortization c Impairment losses d Net block (iia – iib - iic)  Capital work-in-progress	ie i	c d ia ib ic id		Av	
В	iii iv v	c Impairment losses d Net block (ia – ib - ic)  Intangible assets a Gross block b Amortization c Impairment losses d Net block (iia – iib - iic)  Capital work-in-progress  Intangible assets under develop	ie i	c d ia ib ic id		Av	
В	iii iv v	c Impairment losses d Net block (ia – ib - ic)  Intangible assets a Gross block b Amortization c Impairment losses d Net block (iia – iib - iic)  Capital work-in-progress  Intangible assets under develop  Total Fixed assets (id + iid + iii	ie i	ia ib ic id ii		Av	
В	iii iv v	Impairment losses  d Net block (ia – ib - ic)  Intangible assets  a Gross block  b Amortization  c Impairment losses  d Net block (iia – iib - iic)  Capital work-in-progress  Intangible assets under develop  Total Fixed assets (id + iid + iii)  current investments	ii	ia ib ic id ii		Av	
В	iii iv v Non-	Impairment losses  d Net block (ia – ib - ic)  Intangible assets  a Gross block  b Amortization  c Impairment losses  d Net block (iia – iib - iic)  Capital work-in-progress  Intangible assets under develop  Total Fixed assets (id + iid + iii)  current investments  Investment in property	ie   ie   ie   ie   ie   ie   ie   ie	ia ib ic id ii		Av	

		c Total (iia + iib)	iic	
	iii	Investments in Preference shares	iii	
	iv	Investments in Government or trust securities	iv	
	v	Investments in Debenture or bonds	v	
	vi	Investments in Mutual funds	vi	
	vii	Investments in Partnership firms	vii	
	viii	Others Investments	viii	
	ix	Total Non-current investments (i + iic + iii + iv + v + vi + vii -	+ viii)	Bix
C	Defe	rred tax assets (Net)		С
D	Long	term loans and advances		
	i	Capital advances	i	
	ii	Security deposits	ii	
	iii	Loans and advances to related parties (see instructions)	iii	
	iv	Other Loans and advances	iv	
	v	Total Long-term loans and advances (i + ii + iii + iv)	l	Dv
	vi	Long-term loans and advances included in Dv which is		
		for the purpose of business or profession	via	
		not for the purpose of business or profession	vib	
		given to shareholder, being the beneficial owner of c share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act		
E	Othe	r non-current assets	I I	
	i	Long-term trade receivables		
		a Secured, considered good	ia	
		b Unsecured, considered good	ib	
		c Doubtful	ic	
		d Total Other non-current assets (ia + ib + ic)	id	
	ii	Others	ii	
	iii	Total (id + ii)	l l	Eiii
	iv	Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e)	iv	
F	Tota	l Non-current assets (Av + Bix + C + Dv + Eiii)	l	1F
Cı	urrent a	ssets		
A	Cu	rent investments		
	i	Investment in Equity instruments		
		a Listed equities	ia	
		b Unlisted equities	ib	
		c Total (ia + ib)	ic	
1	ii	Investment in Preference shares	ii	
	iii	Investment in government or trust securities	iii	
	111			
	iv	Investment in debentures or bonds	iv	
			iv v	

	vii	Other investment	vii			
	viii	Total Current investments (ic + ii + iii + iv + v + vi + vii)	1		Aviii	
В	Inve	ntories				
	i	Raw materials	i			
	ii	Work-in-progress	ii			
	iii	Finished goods	iii			
	iv	Stock-in-trade (in respect of goods acquired for trading)	iv			
	v	Stores and spares	v			
	vi	Loose tools	vi			
	vii	Others	vii			
	viii	Total Inventories (i + ii + iii + iv + v + vi + vii)	Į		Bviii	
C	Trad	le receivables				
	i	Outstanding for more than 6 months	i		-	
	ii	Others	ii		-	
	iii	Total Trade receivables (i + ii + iii)			Ciii	
D	Cash	n and cash equivalents				
	i	Balances with Banks	i	T		
	ii	Cheques, drafts in hand	ii	†		
	iii	Cash in hand	iii	†		
	iv	Others	iv	†		
	v	Total Cash and cash equivalents (i + ii + iii + iv)		. L	Dv	
E	Shor	t-term loans and advances				
	i	Loans and advances to related parties (see instructions)	i			
	ii	Others	ii		-	
	iii	Total Short-term loans and advances (i + ii)	1	.1	Eiii	
	iv	Short-term loans and advances included in Eiii which is				
		a for the purpose of business or profession	iva			
		b not for the purpose of business or profession	ivb			
		given to a shareholder, being the beneficial owner c of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e)	ivc			
F	Othe	er current assets	1	_1	F	
G	Tota	l Current assets (Aviii + Bviii + Ciii + Dv + Eiii + F)			2G	
	1	F + 2G)			II	

	BALANCE SHEET AS ON 31 <sup>51</sup> DAY OF MARCH, 2023 OR AS ON THE DATE OF BUSINES
Part A-BS – Ind AS	COMBINATION [applicable for a company whose financial statements are drawn up in compliance to th
rart A-D5 – Illu A5	Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules
	2015]

I	Equ	iity a	nd L	iabilities			
	1	Equi	ity				
		A	Equ	ity share capital			
			i	Authorised	Ai		
			ii	Issued, Subscribed and fully paid up	Aii		
			iii	Subscribed but not fully paid	Aiii		
			iv	Total (Aii + Aiii)	l	Aiv	

B Oth	er Equity						
i	Other Reserves						
	a Capital Redemption Reserve	ia					
	b Debenture Redemption Reserve	ib					
	c Share Options Outstanding account	ic					
	d Other (specify nature and amount)	id					
	e Total other reserves (ia + ib + ic + id)	ie					
ii	Retained earnings (Debit balance of statement of shown as –ve figure)	P&L to be					
iii	Total (Bie + ii) (Debit balance to be shown as -ve f	igure)	Biii				
	al Equity (Aiv + Biii)		1C				
Liabilitie	es						
A Noi	n-current liabilities						
I Fin	ancial Liabilities						
Bor	rowings						
a							
	1 Foreign currency	a1					
	2 Rupee	a2					
	3 Total (1 + 2)		a3				
b	Term loans						
<u> </u>	1 Foreign currency	b1					
		01					
	2 Rupee loans						
	i From Banks	i					
	ii From other parties	ii					
	iii Total (i + ii)	b2					
	3 Total Term loans (b1 + b2)	<u> </u>	b3				
c	Deferred payment liabilities		c				
d	Deposits		d				
e	Loans from related parties (see instructions)		e				
f	Long-term maturities of finance lease obligations		f				
g	Liability component of compound financial instru	iments	g				
h	Other loans		h				
i	Total borrowings $(a3 + b3 + c + d + e + f + g + h)$		i				
j	Trade Payables		j				
k	Other financial liabilities (Other than those speci	fied in II under provisions)	k				
II Pro	 visions						
a	Provision for employee benefits	a					
b	Others (specify nature)	b					
c	Total Provisions		IIc				
III Def	erred tax liabilities (net)		III				
	er non-current liabilities						
a	Advances	a					
<u>"</u> b	Others (specify nature)	b					
D		<b>"</b>	IVo				
r	Total Other non-current liabilities						

В	Curren	t liabilities			
I	Financi	al Liabilities			
	i Bo	orrowings			
•	a	Loans repayable on demand			
		1 From Banks	1		
		2 From Other parties	2		
		3 Total Loans repayable on demand (1 + 2)	3	-	
	b	Loans from related parties	b	-	
	c	Deposits	c	-	
	d	Other loans (specify nature)	d	-	
	To	otal Borrowings (a3 + b + c + d)		Ii	
		ade payables		Iii	
		her financial liabilities			
	a	Current maturities of long-term debt	a	-	
	b	Current maturities of finance lease obligations	u b	-	
		Interest accrued		_	
	c		c		
	d	Unpaid dividends	d		
	e	Application money received for allotment of securities to the extent refundable and interest accrued thereon	e		
	f	Unpaid matured deposits and interest accrued thereon			
	g	Unpaid matured debentures and interest accrued thereon	g		
	h	Others (specify nature)	h		
	i	Total Other financial liabilities (a + b +c +d +e +f +g+ h	)	Iiii	Г
	iv To	otal Financial Liabilities (Ii + Iii + Iiii)		Iiv	
II	Other (	Current liabilities			
	a	Revenue received in advance	a		
	b	Other advances (specify nature)	b		
	c	Others (specify nature)	c		
	d	Total Other current liabilities (a + b+ c)		IId	
III	Provisio				
	a	Provision for employee benefits	a		
		Others (specify nature)	b	_	
		Total provisions (a + b)		IIIc	Ŧ
		Total provisions (a + b)			
TX7	C	4 Tan I inhili4ing (NI-4)		T T 7	
		t Tax Liabilities (Net)		IV	╁
Total	Currei	nt liabilities (Iiv + IId + IIIc+ IV)		IV 2B	ļ
Total	Currei				
Total	Currei	nt liabilities (Iiv + IId + IIIc+ IV)			
Total  Fotal Equ  ASSETS	Currei	nt liabilities (Iiv + IId + IIIc+ IV) liabilities (IC + 2A +2B)			
Total Equ ASSETS Non-c	Current	nt liabilities (Iiv + IId + IIIc+ IV) liabilities (IC + 2A +2B)			
Total Equ ASSETS Non-c	Current	at liabilities (Iiv + IId + IIIc+ IV) liabilities (IC + 2A +2B) assets	a		
Total Equ ASSETS Non-c	Current Propert	at liabilities (Iiv + IId + IIIc+ IV) liabilities (IC + 2A +2B) assets y, Plant and Equipment	a b		
Total Equ ASSETS Non-c	Current Current Propert Current	at liabilities (Iiv + IId + IIIc+ IV) liabilities (IC + 2A +2B)  assets y, Plant and Equipment ross block			

		tal work-in-progress		В		
		stment Property				
a		Gross block	a			
b		Depreciation	b			
c		Impairment losses	c			
d		Net block (a – b - c)		C		
) G	000	lwill				
a		Gross block	a			
b		Impairment losses	b			
c		Net block (a – b)		D		
Ξ Ο	the	r Intangible Assets				
a		Gross block	a			
b		Amortisation	b			
c		Impairment losses	c			
d		Net block (a – b - c)	I I	E		
7 II	ntar	ngible assets under development		F		
G B	iolo	gical assets other than bearer plants				
a		Gross block	a			
b		Impairment losses	b			
c		Net block (a – b)	1 1	G		
I F	ina	ncial Assets				
I	I Investments  I Investments in Equity instruments					
i		Investments in Equity instruments				
		a Listed equities	ia			
		b Unlisted equities	ib			
		c Total (ia + ib)	1 1	ic		
ii		Investments in Preference shares	ii			
ii	i	Investments in Government or trust securities	iii			
iv	7	Investments in Debenture or bonds	iv			
v		Investments in Mutual funds	v			
vi		Investments in Partnership firms	vi			
vi	ii	Others Investments (specify nature)	vii			
vi		Total non-current investments (ic + ii + iii + iv	v + v + vi + vii	H		
n	Ī	Trade Receivables				
		a Secured, considered good	a			
		b Unsecured, considered good	b			
		c Doubtful	c			
		d Total Trade receivables	<u> </u>	H		
n	Π	Loans				
		i Security deposits	i			
		ii Loans to related parties (see instructions)	ii			
		iii Other loans (specify nature)	iii			
		iv Total Loans (i + ii + iii)	1	1		

		v Loans included in HIII above which is-		
		a for the purpose of business or profession va		
		b not for the purpose of business or profession vb		
		given to shareholder, being the beneficial owner of c share, or to any concern or on behalf/ benefit of vc such shareholder as per section 2(22)(e)		
	IV	Other Financial Assets		
		i Bank Deposits with more than 12 months maturity i		
		ii Others ii		
		iii Total of Other Financial Assets (i + ii)	HIV	
I	Defe	erred Tax Assets (Net)	I	
J		er non-current Assets		
	i	Capital Advances i		
	ii	Advances other than capital advances ii		
	iii	Others (specify nature) iii		
		Total non-current assets (i + ii + iii)	T	
	iv	Non-current assets included in J above which is due from	J	
	v	shareholder, being the beneficial owner of share, or from		
		any concern or on behalf/ benefit of such shareholder as		
		per section 2(22)(e)		
		-current assets (Ad + B + Cd + Dc + Ed + F + Gc + HI + HII + HIII + HIV + I + J)	1	
	rrent a			
A	Inv	rentories		
	i	Raw materials i		
	ii	Work-in-progress ii		
	iii	Finished goods iii		
	iv	Stock-in-trade (in respect of goods acquired for trading) iv		
	v	Stores and spares v		
	vi	Loose tools vi		
	vii	Others vii		
	viii	Total Inventories (i + ii + iii + iv + v + vi + vii)	2A	Т
В	Fir	nancial Assets		
I	Inv	restments		
	i	Investment in Equity instruments		
		a Listed equities ia		
		b Unlisted equities ib		
		c Total (ia + ib) ic		
	ii	Investment in Preference shares ii		
	iii	Investment in government or trust securities iii		
	iv	Investment in debentures or bonds iv		
	v	Investment in Mutual funds		
		Investment in partnership firms vi		
	vi	Other Investments vi		
	vii		T	
	VIII	Total Current investments (ic + ii + iii + iv + v + vi + vii)	μ	
II	TF.	ade receivables		

	i	Secured, considered good	i				
	ii	Unsecured, considered good	ii				
	iii	Doubtful	iii				
	iv	Total Trade receivables (i + ii + iii)			II		
Ш	Cash	and cash equivalents					
	i	Balances with Banks (of the nature of cash and equivalents)	cash				
	ii	Cheques, drafts in hand	ii				
	iii	Cash on hand	iii				
	iv	Others (specify nature)	iv				
	v	Total Cash and cash equivalents (i + ii + iii + iv)	l l		III		
IV	Bank	Balances other than III above			IV		
V	Loan	5					
	i	Security Deposits	i				
	Loans						
	iii	Others (specify nature)	iii				
	iv Total loans (i + ii + iii)						
	v Loans and advances included in V above which is-						
		a for the purpose of business or profession	va				
		b not for the purpose of business or profession	vb				
		given to a shareholder, being the beneficial own	er				
		c of share, or to any concern or on behalf/ benefit	of vc				
		such shareholder as per section 2(22)(e)					
VI	Othe	Financial Assets	1 1		VI		
Total	Finar	cial Assets (I + II + III + IV + V + VI)			2B		
С	Curr	ent Tax Assets (Net)			2C		
D	Othe	current assets					
	i	Advances other than capital advances	i				
	ii	Others (specify nature)	ii				
	iii	Total			2D		
Total	Curr	ent assets $(2A + 2B + 2C + 2D)$			2		
al Ass	ets (1 -	- 2)			II		

Par Mai Acc	nufa		A- ring	Manufacturing Account for the finan			where regular
	1	Del	oits t	o Manufacturing account			
		A	Ope	ening Inventory			
			i	Opening stock of raw-material	i		
			ii	Opening stock of Work in progress	ii		
			iii	Total (i + ii)	•	Aiii	
		В	Pur	chases (net of refunds and duty or tax, if ar	y)	В	
		С	Dir	ect wages		С	
		D	Dir	ect expenses (Di + Dii + Diii)		D	

	i	Carriage inward	i			
	ii	Power and fuel	ii			
-	iii	Other direct expenses	iii			
	E Fac	ctory Overheads				
-	i	Indirect wages	i			
	ii	ii Factory rent and rates				
	iii	Factory Insurance	iii			
	iv	Factory fuel and power	iv			
	v	Factory general expenses	v			
	vi	Depreciation of factory machinery	vi			
	vii	Total (i+ii+iii+iv+v+vi)			Evii	
Ì	F Total of Debits to Manufacturing Account (Aiii+B+C+D+Evii)				1F	
2	Closing Stock					
i	i Ra	w material	2i			
	ii Wo	ork-in-progress	2ii			
	Total (2	2i +2ii)	l		2	
3	Cost of	Goods Produced – transferred to Tradi	ng Accoun	nt (1F - 2)	3	

Par			۷-	Trading Account for the financial y	769r 7(	122-23 (fill items A to 12 in a case wi	horo 1	regular books of
Tra				accounts are maintained, otherwise fill iter			iere i	eguiai books of
Acc	oui	nt		J		Try was to		
4	1	Rev	en	ue from operations				
F		A	Sal	les/ Gross receipts of business (net of return	_			
	-	į	i	Sale of goods	i			
		į	ii	Sale of services	ii			
		j	iii	Other operating revenues (specify nature and amount)				
				а	iiia		-	
N				b	iiib			
				c Total (iiia + iiib)	iiic			
, AC		j	iv	Total (i + ii + iiic)	I.		Aiv	
	j	В	Gr	oss receipts from Profession			В	
RAI	•	C	Du	ties, taxes and cess received or receivable in re	spect of	goods and services sold or supplied		
TO 1	-	j	i	Union Excise duties	i			
SLIC		j	ii	Service tax	ii			
CREDITS TO TRADING ACCOUNT		į	iii	VAT/ Sales tax	iii		_	
٠		j	iv	Central Goods and Service Tax (CGST)	iv			
		,	v	State Goods and Services Tax (SGST)	v			
		,	vi	Integrated Goods and Services Tax (IGST)	vi			
		,	vii	Union Territory Goods and Services Tax (UTGST)	vii			
		,	viii	Any other duty, tax and cess	viii			
		į	ix	Total (i + ii + iii + iv +v+ vi+vii+viii)	I		Cix	

	D	Total Revenue from operations (Aiv + B +C	ix)		4D		
5	Cle	osing Stock of Finished Goods			5		
6	То	tal of credits to Trading Account (4D + 5)			6		
7	Op	pening Stock of Finished Goods			7		
8	Pu	rchases (net of refunds and duty or tax, if an	y)		8		
9	Di	rect Expenses (9i + 9ii + 9iii)			9		
	i	Carriage inward	i				
	ii	Power and fuel	ii				
	iii	-					
10	Du	and services purchased					
	i	Custom duty	10i				
	ii	Counter veiling duty	10ii				
	iii	Special additional duty	10iii				
	iv	iv Union excise duty 10iv					
	v	Service tax	10v				
	vi	VAT/ Sales tax	10vi				
	vii	Central Goods and Service Tax (CGST)	10vii				
	vii	State Goods and Services Tax (SGST)	10viii				
	ix	Integrated Goods and Services Tax (IGST)	10ix				
	X	Union Territory Goods and Services Tax (UTGST)	10x				
	xi	Any other tax, paid or payable	10xi				
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi +	10vii -	+10viii + 10ix + 10x + 10xi)	10xi	i	
11		st of goods produced – Transferred from Ma		=	11		
12	Gr 10:	oss Profit from Business/Profession - trans xii-11)	to Profit and Loss account (6-7-8-9-	12			
12ล	Tu	rnover from Intraday Trading			12a		
121	2bIncome from Intraday Trading - transferred to Profit and Loss account						

Part A	\- I	P and	l L	Profit and Loss Account for the financial regular books of accounts are maintained, other			
SS	13	Gros	s profit trai	nsferred from Trading Account (12+12b)		13	
SSOT	14	Othe	er income				
AND		i	Rent		i		
FIT		ii	Commissio	n	ii	-	
PROFIT		iii	Dividend in	ncome	iii	-	
0		iv	Interest in	come	iv		
S TO NT		v	Profit on sa	ale of fixed assets	v		
CREDITS		vi		ale of investment being securities chargeable to Fransaction Tax (STT)	vi		

1	vii	Profit on sale of other investment vii	T	
	V11			
	viii	Gain (loss) on account of foreign exchange fluctuation u/s viii		
	ix	Profit on conversion of inventory into capital asset u/s 28(via)  (Fair Market Value of inventory as on the date of conversion)		
	X	Agricultural income x		
	xi	Any other income (specify nature and amount)		
	A1	A xia	T	
		B xib		
		C Total (xia + xib) xic	• ,	4-::
-	xii	Total of other income $(i + ii + iii + iv + v + vi + vii + viii + ix + x + iii)$	•	4xii
		of credits to profit and loss account (13+14xii)		.5
		th outward		6
		numption of stores and spare parts		.7
		er and fuel		8
	Rent		1	9
20	Repa	irs to building	2	0
21	Repa	irs to machinery	2	1
22	Com			
	i	Salaries and wages 22i		
	ii	Bonus 22ii		
!	iii	Reimbursement of medical expenses 22iii		
	iv	Leave encashment 22iv		
	v	Leave travel benefits 22v		
	vi	Contribution to approved superannuation fund 22vi		
	vii	Contribution to recognised provident fund 22vii		
	viii	Contribution to recognised gratuity fund 22viii		
	ix	Contribution to any other fund 22ix		
	X	Any other benefit to employees in respect of which an expenditure has been incurred		
	xi	Total compensation to employees (total of 22i to 22x)		22xi
	xiia	Whether any compensation, included in 22xi, paid to xiia Y	es / No	
	xiib	If Yes, amount paid to non-residents xiib		
23	Insu	rance		
	i	Medical Insurance 23i		
	ii	Life Insurance 23ii		
	iii	Keyman's Insurance 23iii		
	iv	Other Insurance including factory, office, car, goods, etc. 23iv		
	v	Total expenditure on insurance (23i + 23ii + 23iii + 23iv)	2	3v
24	**7	kmen and staff welfare expenses	<u></u>	24

25	Ente	rtainment		25				
		pitality		26				
	_	erence		27				
		s promotion including publicity (other than advertiser	nent)	28				
		ertisement	,	29				
		mission						
		Paid outside India, or paid in India to a non-resid	lent.					
	i	other than a company or a foreign company	i					
	ii	To others	ii					
	iii	Total (i + ii)	- 1	30iii				
31	Roya	dty		1				
	i	Paid outside India, or paid in India to a non-residenter than a company or a foreign company	lent					
	ii	To others	ii					
	iii	Total (i + ii)		31iii				
32	Prof	essional / Consultancy fees / Fee for technical services						
	i	Paid outside India, or paid in India to a non-residenter than a company or a foreign company	lent i					
	ii	To others	ii					
	iii	32iii						
33	Hote	33						
34	Traveling expenses other than on foreign traveling							
35	Fore	ign travelling expenses		35				
36	Conv	veyance expenses		36				
37	Tele	phone expenses		37				
38	Gues	st House expenses		38				
39	Club	expenses		39				
40	Festi	val celebration expenses		40				
41	Scho	larship		41				
42	Gift			42				
43	Dona	ation		43				
44	Rate inco	s and taxes, paid or payable to Government or arme)	y local body (excluding taxes	s on				
	i	Union excise duty	44i					
	ii	Service tax	44ii					
	iii	VAT/ Sales tax	44iii					
	iv	Cess	44iv					
	v	Central Goods and Service Tax (CGST)	44v					
	vi	ri State Goods and Services Tax (SGST) 44vi						
	vii Integrated Goods and Services Tax (IGST) 44vii							
	viii	44viii						
	ix	Any other rate, tax, duty or cess incl STT and CTT	44ix					

	x	Total 1 44viii ⊣	rates and +44ix)	d taxes	paid	or	paya	ble	(44i +	44ii +44	liii -	+44iv	+ 44v	+ 44vi +	+ 44vii +	44x	
45	Audi	t fee														45	
46	Othe	r expen	ses (spec	ify nature	and	amo	unt)										
	i										i					-	
	ii										i	i				_	
	iii	Total (	i + ii)													46iii	
47	Bad	debts (s <sub>i</sub>	pecify PA	N/Aadha	ar N	o. of	the po	erson	ı, if avai	ilable, for	r who	om Ba	ıd Debt	for amoui	nt of Rs. 1	!	
Ľ	lakh d	or more i	s claimed	and amo	unt)												
	(i1)											47i(1)	)				
	(i2)											47ii(2	)				
	(i3)											47i(3)	)				
		(Rows [47i(1)	can +47i(2)+	be 47i(3)]	add	led	as	]	require	ed) T	otal	47i					
	ii	Others is not a	(more vailable	than Rs	. 1 l le na	akh) me a	) who	ere l	PAN/A plete ad	adhaar ldress)	No.	47ii					
			Flat	Name o			Area/	1	Γown/							-	
	S.No.	Name	Door/ Block No	Building	Post Offi		Locali	ity	City/ District	State	Cou	ntry	PIN Cod	eZIP Code	Amount		
	1																
		Rows	can be ac	dded as	requ	ired											
	iii	Others	(amoun	ts less t	han	Rs. 1	l lakl	n)				47iii					
	iv	Total I	Bad Deb	t (47i + 4	47ii -	+ <b>47</b> i	iii))					•	•			47iv	
48	Prov	ision fo	r bad an	d doubt	ful d	lebts	;									48	
49	Othe	r provis	sions													49	
50	Profi 31iii	t before + 32iii +	interes	t, depre 3 + 44x	ciati + 45	on a + 46	nd ta biii +	xes 47iv	[15 – ( 7 + 48 +	16 to 21 - 49)]	+ 2	2xi +	23v +	24 to 29	+ 30iii +	50	
51	Inter	est															
		Paid or	utside I	ndia, or	pai	id iı	1 Inc	lia t	to a n	on-resid	lent					-	
	1	other th	ian a coi	mpany o	or a f	orei	gn co	mp	any			1					
	ii	To othe	ers								j	ii					
	iii	Total (i	+ <b>ii</b> )													51iii	
52	Depr	eciation	and am	ortizati	on											52	
53	Net p	rofit be	fore tax	es (50 –	51iii	i – 5	2)									53	
54	Prov	ision fo	r curren	t tax												54	
55	Prov	ision fo	r Deferr	ed Tax												55	
56	Profi	t after t	ax (53 -	54 - 55)												56	
57	Bala	nce bro	ught for	ward fro	om p	revi	ous y	ear								57	
58	Amo	unt ava	ilable fo	r appro	priat	ion	(56 +	57)								58	
59	Appı	opriati	ons														
	i 7	ransfer	to reserv	es and su	rplus	8						59i					
	ii F	roposed	dividend	/ Interin	divi	dend	l					59ii	i				
	iii 7	ax on di	vidend/ T	Γax on di	vider	nd fo	r earli	ier y	ears			59ii	i				

		Act, 2013)  Any other appro	opriation			59v							
			+ 59iii + 59iv+59	9v)		59vi							
60		,	balance sheet			2711		60	0				
_				PTIVE INCOM	E FROM COO	DS C	ADDIACES I	ľ					
61		CTION 44AE	OF TRESUM	II IIVE INCOM	E IKOM GOO	DO CA	IMMAGES	JINDER					
	SR. NO	Name of Busi	iness		Business co	ode	De	scription					
	Registration Whether Tonnage Number of months for Presumptive income												
Registration Whether Tonnage Number of months for Presumptive income No. of goods owned/leased/carriage hired carriage (in MT) was owned/leased/hired by month in case ton													
					owned/leased/ assessee	/hired	or else @	Rs.7500 aimed to	per month have been				
	(i)	i) (1) (2) (3)		(4)		(5)							
	(a)												
	<b>(b)</b>												
		Total											
	Add row options as necessary (Please Note : At any time during the year the number of vehicles should not 10 vehicles)												
	(ii)	Total presun 61(i)]	nptive income	from goods carr	iage u/s 44AE [t	otal of	f column (5)	of table	61(ii)				
	hire		uring the year o	than prescribed exceeds 10, then,									
62				total income com BBB or 44D furni				business r	eferred				
	a	Gross receipts	/ Turnover						62a				
	b	Net profit							62b				
t nufa our		Ind-	ts are drawn up i	ount for the fir in compliance to the ards) Rules, 2015)]									
		(		,,/]									

	nufa		ring Ind-	statements are drawn up in compliance to the				
	1	Del	bits t	o Manufacturing account				
		A	Ope	ening Inventory			-	
			i	Opening stock of raw-material	i		-	
			ii	Opening stock of Work in progress	ii		-	
			iii	Total (i + ii)			Aiii	
		В	Pur	chases (net of refunds and duty or tax, if	any)		В	
		С	Dir	ect wages			С	
		D	Dir	ect expenses			D	

3		(2i +2ii) f Goods Produced – transferred to		. (17. 6)	3	
		Vork-in-progress	2ii		•	
		aw material	2i			
2		g Stock				
		otal of Debits to Manufacturing Ac	count (Aiii+B+C	C+D+Evii)	1F	
	vii	Total (i+ii+iii+iv+v+vi)			Evii	
	vi	Depreciation of factory machine	ery			
	v	Factory general expenses				
	iv	Factory fuel and power				
	iii	Factory Insurance				
	ii	Factory rent and rates				
	i	Indirect wages				
	E Fa	actory Overheads	•	•		
	iii	Other direct expenses	iii			
	ii	Power and fuel	ii			
	1	Carriage inward				

Part
Trading
Account
Ind-AS

**Trading Account for the financial year 2022-23** [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the Companies (Indian Accounting Standards) Rules, 2015]

Ind-A	S		Accounting Standards) Rules, 2015]				
4	Re	venu	e from operations				
	A	Sal any	es/ Gross receipts of business (net of returns)	s and r	efunds and duty or tax, if		
		i	Sale of goods	i			
		ii	Sale of services	ii			
		iii	Other operating revenues (specify nature and amount)				
			a	iiia			
			ь	iiib			
			c Total (iiia + iiib)	iiic			
		iv	Total (i + ii + iiic)	II.	•	Aiv	
	В	Gr	oss receipts from Profession			В	
	С		ties, taxes and cess received or receivable in dor supplied	n respo	ect of goods and services		
NOC		i	Union Excise duties	i			
2221		ii	Service tax	ii			
NG A		iii	VAT/ Sales tax	iii			
ADI		iv	Central Goods and Service Tax (CGST)	iv			
O TIR		v	State Goods and Services Tax (SGST)	v			
rs T		vi	Integrated Goods and Services Tax (IGST)	vi			
CREDITS TO TRADING ACCOUNT		vii	Union Territory Goods and Services Tay (UTGST)	vii			

			viii Any other duty, tax and cess	viii			
			ix Total (i + ii + iii + iv +v+ vi+vii+viii)			Cix	
		D	Total Revenue from operations (Aiv + B +Cix)			4D	
	5	Clo	sing Stock of Finished Goods			5	
	6	Tot	tal of credits to Trading Account (4D + 5)			6	
	7	Op	ening Stock of Finished Goods			7	
	8	Pui	rchases (net of refunds and duty or tax, if any)			8	
	9	Dir	ect Expenses (9i + 9ii + 9iii)			9	
		i	Carriage inward	i			
		ii	Power and fuel	ii			
			Other direct expenses				
		iii	Note: Row can be added as per the nature of Direct Expenses	iii			
	10	Du	ties and taxes, paid or payable, in respect of goo	ds and s	ervices purchased		
		i	Custom duty	10i			
		ii	Counter veiling duty	10ii			
		iii	Special additional duty	10iii			
		iv	Union excise duty	10iv			
		V	Service tax	10v			
		vi	VAT/ Sales tax	10vi			
		vii	Central Goods and Service Tax (CGST)	10vii			
		viii	State Goods and Services Tax (SGST)	10viii			
		ix	Integrated Goods and Services Tax (IGST)	10ix			
NI		X	Union Territory Goods and Services Tax (UTGST)	10x			
NG ACCOUNT			Any other tax, paid or payable	10xi			
G AC			Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10				
	11		st of goods produced – Transferred from Manuf			11	
DEBITS TO TRADI	12	Gr6 7-8	oss Profit from Business/Profession - transferred -9-10xii-11)	fit and Loss account (6-	12		
L SL	12a	Tu	rnover from Intraday Trading	12a			
DEBI	12b	Inc	ome from Intraday Trading - transferred to Pro	ofit and	Loss account	12b	
							ı

Par L Ind			and	Profit and Loss Account for the financial year statements are drawn up in compliance to the Indian Account (Indian Accounting Standards) Rules, 2015]	<b>2022-2</b> 3 ing Stand	3 [applicable for a compards specified in Annexur	any whose financia e to the Companie.
Ð	13	Gros	s pro	fit transferred from Trading Account (12+12b)			
AIND	14	Othe	r inc	ome			
ACCOUNT		i	Ren	ut	i		
NT		ii	Con	nmission	ii		
		iii	Divi	idend income	iii		
AC		iv	Inte	erest income	iv		

Profit on sale of fixed assets

	vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	vi	
	vii	Profit on sale of other investment	vii	
	viii	Gain (loss) on account of foreign exchange fluctuation u/s 43AA	viii	_
	ix	Profit on conversion of inventory into capital asset u/s 28(via)  (Fair Market Value of inventory as on the date of	ix	
		conversion) Agricultural income	x	_
		Any other income (specify nature and amount)	A .	
		a	xia	
			xib	-
		b		-
		c Total (xia + xib)	xic	
		Total of other income $(i + ii + iii + iv + v + vi + vii + viii + iii + iv + v + $	ix + x + xic)	14xii
15	Total	of credits to profit and loss account (13+14xii)		15
16	Freigl	ht outward		16
17	Consu	imption of stores and spare parts		17
18	Power	r and fuel		18
19	Rents			19
20	Repai	rs to building		20
21	Repai	rs to machinery		21
22	Comp	pensation to employees		
	i	Salaries and wages	22i	-
	ii	Bonus	22ii	-
	iii	Reimbursement of medical expenses		-
		Leave encashment	22iv	-
		Leave travel benefits	22v	-
				-
		Contribution to approved superannuation fund	22vi	
		Contribution to recognised provident fund	22vii	
		Contribution to recognised gratuity fund	22viii	_
		Contribution to any other fund	22ix	
	X	Any other benefit to employees in respect of which an expenditure has been incurred	22x	
	xi	Total compensation to employees (total of 22i to 22x)		22xi
		Whether any compensation, included in 22xi, paid to non- residents	xiia Yes / No	
		If Yes, amount paid to non-residents	xiib	
	Insur	ance	<u> </u>	
23		Medical Insurance	23i	-
23	i			
		Life Insurance	23ii	
	ii	Life Insurance	23ii	-
	ii iii			

		kmen and staff welfare expenses		24								
		rtainment		25								
		itality		26								
		erence		27								
	Sales	promotion including publicity (other than advertisen	nent)	28								
29	Adve	ertisement		29								
30	Com	mission										
	i	Paid outside India, or paid in India to a non-residenther than a company or a foreign company	dent.									
	ii	To others	ii									
	iii	Total (i + ii)		30iii								
31	Royalty											
	i	Paid outside India, or paid in India to a non-residenter than a company or a foreign company	dent i									
	ii	To others	ii									
	iii	Total (i + ii)	1 1	31iii								
32	Profe	essional / Consultancy fees / Fee for technical services										
	i	Paid outside India, or paid in India to a non-resi other than a company or a foreign company	dent									
	ii To others ii											
	iii Total (i + ii)											
33	Hotel, boarding and Lodging											
34	Traveling expenses other than on foreign traveling											
35	Fore	ign travelling expenses		35								
36	Conv	reyance expenses		36								
37	Telep	phone expenses		37								
38	Gues	t House expenses		38								
39	Club	expenses		39								
40	Festi	val celebration expenses		40								
41	Scho	larship		41								
42	Gift			42								
43	Dona	ation		43								
	Rate:	s and taxes, paid or payable to Government or an ne)	y local body (exc	cluding taxes on								
	i	Union excise duty	44i									
	ii	Service tax	44ii									
	iii	VAT/ Sales tax	44iii									
	iv	Cess	44iv									
	v	Central Goods and Service Tax (CGST)	44v									
	vi	State Goods and Services Tax (SGST)										
	vii	Integrated Goods and Services Tax (IGST)	44vii									
	viii											
	ix Any other rate, tax, duty or cess incl STT and CTT 44ix											

	Other expenses (specify nature and amount)  i								44vii <b>⊣</b>	44x								
45	Audi	t fee															45	
46	Othe	r expens	es (spe	cify n	ature	and a	тои	int)										
	i												i					
	ii												ii					
	iii	Total (i	+ <b>ii</b> )										1				46iii	
47	Bad o	debts (sp	ecify P.	AN/A	adhad	ır No.	of t	the per	son,	if avai	lable,	for wl	nom Ba	ad Debt f	or amoun	t of Rs.	1	
4/								•		v		,		· ·		v		
	(i1)											47(i1)						
	(i2)											47i(2)						
	(i3)											47i(3)						
		`			ad	ded	as	req	Juir	red)	Total	47i						
	ii	address)  Flot Name of Road/ Town/																
	C No	NT						Area/			64-4-	C.	4	DIN C. J.	7ID C- 4-	A		
	3.110.	Name	Block N	N N	ilding/ lage	Post Office		Locality		istrict	State		ountry	PIN Code	EZIP Code	Amount		
	1																-	
		Rows can be added as required															-	
	iii	Others (amounts less than Rs. 1 lakh) 47iii																
	iv	Total Bad Debt (47i + 47ii + 47iii)													47iv			
48	Provi	ision for	bad a	nd de	oubtf	ul de	bts										48	
		r provisi															49	
		_		et de	enrec	iatio	n ar	nd tax	ec [	15 _ (	16 to	21 +	22vi ±	. 23v ± 2	24 to 29	± 30iii ∍		
50	31iii -	+ 32iii +	33 to 4	43 +	44x +	45 +	- 46i	iii + 47	7iv	+ 48 +	49)]	<b>21</b> 1 .	22AI	231 1 2	24 (0 2)	John	50	
51	Inter	est																
		Paid ou	tside I	ndia,	or p	aid ii	n In	dia to	a n	on-res	sident	othe	r.					
		than a c			_								1					
	ii	To other	rs										ii					
	iii	Total (i	+ <b>ii</b> )										<u> </u>	ı			51iii	
52	Depr	eciation	and a	mort	isatio	n											52	
53	Net p	rofit be	ore ta	xes (	50 – 5	51iii -	- 52	()									53	
54	Provi	ision for	curre	nt ta	X												54	
55	Provi	ision for	Defer	red T	Гах												55	
		t after ta															56	
		ice brou				m pr	evio	ous yea	ar								57	
58		unt avai	_														58	
59	Appr	opriatio	ns														1	<u> </u>
				orvo	hre s	surn	lus						59	i				
	լ Ո	Transfer to reserves and surplus 59i Proposed dividend/ Interim dividend 59ii																
								end					59	ii				

	_	1.							
	iv	(CS	propriation towards Corporate Social Responsibility (R) activities (in case of companies covered under section of the Companies Act, 2013)						
	v	Any	y other appropriation	59v					
	vi	Tot	al (59i + 59ii + 59iii + 59iv+59v)	59vi					
60	Bal	ance	carried to balance sheet (58 - 59vi)				60		
61	A	Iter	ns that will not be reclassified to P and L						
		i	Changes in revaluation surplus	i			_		
		ii	Re-measurements of the defined benefit plans	ii			_		
		iii	Equity instruments through OCI	iii			_		
			Fair value Changes relating to own credit risk of financial liabilities designated at FVTPL	iv					
			Share of Other comprehensive income in associates and joint ventures, to the extent not to be classified to P and L	v					
		vi	Others (Specify nature)	vi					
			Income tax relating to items that will not be reclassified to P and L	vii					
		viii	Total	ı			61A		
	В	Iter	ns that will be reclassified to P and L						
		i	Exchange differences in translating the financial statements of a foreign operation	i					
		ii	Debt instruments through OCI	ii					
		iii	The effective portion of gains and loss on hedging instruments in a cash flow hedge	iii					
		iv	Share of OCI in associates and joint ventures to the extent to be classified into P and L	iv					
		v	Others (Specify nature)	v					
		vi	Income tax relating to items that will be reclassified to P and L	vi					
		vii	Total	•	-		61B		
62	Tot	al C	omprehensive Income (56 + 61A + 61B)				62		
+ A -	· OI		Other Information (mandatory, if liable for audit under section	111 R	for other fill	if annl	icable)	•	
1		thod		ercanti		cas			
2			any change in method of accounting $(Tick) \boxtimes \Box$ $Y \in A$						
Ĺ			e in the profit or decrease in loss because of deviation, if an		per Incom				
3a	Cor	nput	ation Disclosure Standards notified under section 145(2) [column	11a(iii					
3h		nput	e in the profit or increase in loss because of deviation, if a ation Disclosure Standards notified under section 145(2) [column	• .	_				
4	Me	thod	of valuation of closing stock employed in the previous year (option	nal in co	ase of profess	ionals)			
$\vdash$	a	Raw	Material (if at cost or market rates whichever is less write 1, if at	cost w	rite 2, if at m	arket	rate write	3)	
	b	Fini	shed goods (if at cost or market rates whichever is less write 1, if a	t cost v	write 2, if at 1	narket	rate writ	e 3)	
	c		nere any change in stock valuation method (Tick) ☑ □ Yes		□ No				1
	d	Incr valu	rease in the profit or decrease in loss because of deviation, if any, nation specified under section 145A	from t	he method o	f 4d			

е	Decrease in the profit or increase in loss because of d valuation specified under section 145A	eviation, if any, from the method of	4e	
Aı	mounts not credited to the profit and loss account, being	-		
a	the items falling within the scope of section 28	5a		
b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b		
c	escalation claims accepted during the previous year	5c		
d	any other item of income	5d	-	
e	capital receipt, if any	5e	-	
f	Total of amounts not credited to profit and loss account	nt (5a+5b+5c+5d+5e)	5f	Π
	mounts debited to the profit and loss account, to the e ne to non-fulfilment of condition specified in relevant cla		6	
a	Premium paid for insurance against risk of damage or destruction of stocks or store $[36(1)(i)]$	6a		
b	Premium paid for insurance on the health of employees $[36(1)(ib)]$			
c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend $[36(1)(ii)]$	бс		
d	Any amount of interest paid in respect of borrowed capital [36(1)(iii)]			
e	Amount of discount on a zero-coupon bond [36(1)(iiia)]			
f	Amount of contributions to a recognised provident fund $[36(1)(iv)]$			
g	Amount of contributions to an approved superannuation fund $[36(1)(iv)]$			
h	Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]			
i	Amount of contributions to an approved gratuity fund $[36(1)(v)]$	6i		
j	Amount of contributions to any other fund	6j		
k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date $[36(1)(va)]$	6k		
1	Amount of bad and doubtful debts [36(1)(vii)]	61		
m		6m		
n	Amount transferred to any special reserve [36(1)(viii)]			
0	Expenditure for the purposes of promoting family planning amongst employees $[36(1)(ix)]$	60		
p	Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income $[36(1)(xv)]$			
q	Marked to market loss or other expected loss as computed in accordance with the ICDS notified u/s 145(2) [36(1)(xviii)]			
r	Any other disallowance	6r		
s	Total amount disallowable under section 36 (total of 6	a to 6r)	6s	

		t		al number of employees employed by the company ognised Provident Fund)	y (m	anc	latory in case company has		
			i	deployed in India i					
			ii	deployed outside India	į				
			iii	Total ii	i				
7	,	Am	oun	ts debited to the profit and loss account, to the exten	t dis	allo	owable under section 37		
				penditure of capital nature [37(1)]		a			
		b	Exp	penditure of personal nature [37(1)]	7	b			
		c	Exp NO	penditure laid out or expended wholly and exclusive T for the purpose of business or profession [37(1)]	ely <sub>7</sub>	c			
		d	trac	penditure on advertisement in any souvenir, brochuct, pamphlet or the like, published by a political path $(2B)$		d			
		e	Exp law	penditure by way of penalty or fine for violation of for the time being in force	any 7	e			
		f	Any	y other penalty or fine	7	f			
		g	Exp or v	penditure incurred for any purpose which is an offe which is prohibited by law	nce 7	g			
		h	Exp (CS	penditure incurred on corporate social responsibility)	lity <sub>7</sub>	h			
		i	Am	ount of any liability of a contingent nature	7	i			
		j	Any	y other amount not allowable under section 37	7	j			
		k	Tot	al amount disallowable under section 37 (total of 7a				7k	
6	3	A.	Am 40	ounts debited to the profit and loss account, to the	exte	nt	disallowable under section		
			a	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B	Aa				
			b	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Ab				
			c	Amount disallowable under section 40(a)(ib) on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	Ac				
			d	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Ad				
				Amount of tax or rate levied or assessed on the basis of profits $[40(a)(ii)]$	Ae				
			f	Amount paid as wealth tax [40(a)(iia)]	Af				
			_	Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Ag				
				Amount of interest, salary, bonus, commission or remuneration paid to any partner or member inadmissible under section $[40(b)/40(ba)]$	Ah				
			i	Any other disallowance	Ai				
			j	Total amount disallowable under section 40(total of	'Aa t	o A	Ai)	Aj	
		В.	Any dur	y amount disallowed under section 40 in any prece ying the previous year	eding	p	revious year but allowable	8B	
9	)	Am	oun	ts debited to the profit and loss account, to the exten	t dis	allo	owable under section 40A		
		a	Am	ounts paid to persons specified in section $40A(2)(b)$	9a				
		b	che elec thre	ount paid otherwise than by account payee que or account payee bank draft or use of tronic clearing system through a bank account or ough such electronic mode as may be prescribed, allowable under section 40A(3)	9b				
l				monant under section 10/1(0)					

c	<b>Provision for payment of gratuity</b> [40A(7)]	9c		
d	company, AOP, or BOI or society or any other	9d		
	institution [40A(9)]	9e		
e	Any other disallowance		0.)	9f
	Total amount disallowable under section 40A (Total of			91
10	ny amount disallowed under section 43B in any preceding llowable during the previous year	g prev	ious year but	
a	Any sum in the nature of tax, duty, cess or fee under any law	10a		
b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b		
c	Any sum payable to an employee as bonus or commission for services rendered	10c		
d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d		
d	Any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non-deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing	10da		
e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co- operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	10e		
f	Any sum payable towards leave encashment	10f		
g	Any sum payable to the Indian Railways for the use of railway assets	10g		
h	Total amount allowable under section 43B (total of 10a	to 10	<b>(g</b> )	10h
	ny amount debited to profit and loss account of the nder section 43B	e pro	evious year but disallowable	
a	Any sum in the nature of tax, duty, cess or fee under any law	11a		
b	provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b		
c	Any sum payable to an employee as bonus or commission for services rendered	11c		
d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d		
đ	a any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non- deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing	11da		
e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co- operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	11e		

	f	Any sum payable towards leave encashment	11f			
	g	Any sum payable to the Indian Railways for the use of railway assets	11g		-	
	h	Total amount disallowable under Section 43B(total of	11a to	11g)	11h	1
12	An	nount of credit outstanding in the accounts in respect of				
	a	Union Excise Duty	12a			
	b	Service tax	12b			
	c	VAT/sales tax	12c			
	d	Central Goods and Service Tax (CGST)	12d			
	e	State Goods and Services Tax (SGST)	12e			
	f	Integrated Goods and Services Tax (IGST)	12f			
	g	Union Territory Goods and Services Tax (UTGST)	12g			
	h	Any other tax	12h			
	i	Total amount outstanding (total of 12a to 12h)	1	I	12i	
13	An	nounts deemed to be profits and gains under section 33A	AB or	33ABA or 33AC	13	
14	An	y amount of profit chargeable to tax under section 41			14	
15		nount of income or expenditure of prior period credit count (net)	ed or	debited to the profit and loss	s 15	
16	An	nount of expenditure disallowed u/s 14A			16	
17	Wh Yes	nether assessee is exercising option under sub-section (s $\square$ No	2A) o	f section 92CE (Tick) 🗹 🗆 🗖	17	
	[If	yes , please fill schedule TPSA]				

						•
Par	rt A –			Quantitative details (mandatory, if liable for audit under section 44AB)		
	(a)	In the	ca	se of a trading concern		
		1	0	pening stock	1	
		2	P	urchase during the previous year	2	
		3	S	ales during the previous year	3	
		4	C	losing stock	4	
		5	S	hortage/ excess, if any	5	
	(b)	In the	e ca	se of a manufacturing concern		
		6	Ra	w materials		
ST			a	Opening stock	6a	
QUANTITATIVE DETAILS			b	Purchases during the previous year	6b	
E DE			c	Consumption during the previous year	6c	
TIV			d	Sales during the previous year	6d	
ITA			e	Closing stock	6e	
ANT			f	Yield finished products	6f	
'nδ			g	Percentage of yield	6g	
			- h	Shortage/ excess, if any	6h	
				nished products/ By-products	011	
				opening stock	7a	
			a			
			b	purchase during the previous year	7b	
			c	quantity manufactured during the previous year	7c	
			d	sales during the previous year	7d	
			e	closing stock	7e	

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 406

	f	shortage/ excess, if any	7f	

Part A	- OL	Rece	ipt and payment account of company under liquidation		
	1	Openi	ng balance		
		i C	ash in hand	1i	
		ii B	ank	1ii	
		iii T	otal opening balance	1iii	
	2	Receip	ots		
			terest	2i	
			vidend	2ii	
		iii Sal	le of assets (pls. specify nature and amount)		
		a		2iiia	
		b		2iiib	
u		c	m . 1 au	2iiic	
idatic		d	Total (iiia + iiib + iiic)	2iiid	
liqui			alisation of dues/debtors	2iv	
Receipt and payment account of company under liquidation			hers (pls. specify whether revenue/capital, nature and lount)	1	
any u		a		2va	
omp		b		2vb	
t of c		c	Total of other receipts (va + vb)	2vc	
coan		vi To	tal receipts (2i + 2ii + 2iiid+ 2iv + 2vc)	2vi	
nt ac	3		of opening balance and receipts		3
ıyme	4	Payme			
nd pa			payment of secured loan	4i	
ipt aı			payment of unsecured loan	4ii	
Recei			payment to creditors	4iii	
			mmission	4iv	
			hers (pls. specify)	4	
		a b		4va	
			Total of other payments (4va + 4vb)	4vb	
			tal payments (4i + 4ii + 4ii + 4iv + 4vc)	4vc 4vi	
	5		g balance	711	
	3		sh in hand	5i	
		ii Ba		5ii	
			tal of closing balance (5i + 5ii)	5iii	
	6		of closing balance and payments (4vi + 5iii)	<u> </u>	6
	<u> </u>	1 Juli	or crossing summer unit purjuents (Tri 1 cm)		Ĭ

	edule HF	of property)		lan .~						la:	I			N. ~			
1	Addre	ss of property 1		Town/ City	y					State	C	country	PI	N Co	de / 2	Cip C	}od€
		property co-owned enter following det		□ No (if	"YE	S"				<u> </u>							
		ee's percentage of	share in the prop	erty %		•											
	Name	of Co-owner(s)		PAN/Aadh	aar	No. of (	<b>20-0</b>	wner	(s)	Percei	ntage	Share i	n Pr	oper	ty		
	I																
	II																
	[Tick option]		DleName(s) Tenant(s) (if out)	ofPAN/Aadh let(Please see			of	Tei	nant(s			Aadhaa is claim		o. of	Ten	ant(s	s) (i
	□ Dee	med let out	I														
	a	Gross rent receive	d or receivable o	r lettable valu	e						1a						
	b	The amount of ren	nt which cannot b	e realized	1b												
	c	Tax paid to local a	uthorities		1c						+						
	d	Total (1b + 1c)			1d						+						
	e	Annual value (1a -	- 1d)		<u> </u>						1e	Т					
	f	Annual value of th	ne property owne	d (own percen	tage	share 2	( 1e)	1			1f						
	g	30% of 1f			1g												
	h	Interest payable or	n borrowed capit	al	1h						-						
	i	Total (1g + 1h)			1						1i	Т					
	j	Arrears/Unrealise	d rent received d	uring the year	· less	30%					1j						
	k	Income from hous	e property 1 (1f -	- 1i+1j)							1k						
	Addre	ss of property 2		Town/ City	y					State	C	ountry	ΡI	N Co	de/Zi	p co	de
2																	
		property co-owned enter following det		□ No (if	"YE	S"				<u> </u>			<u> </u>				
	Assess	ee's percentage of	share in the prop	erty													
	Name	of Co-owner(s)		PAN/Aadh	aar	No. of	Co-c	wnei	· (s)	Percei	ntage	Share i	n Pı	oper	ty		
	I																
	II																
	[Tick option] □ Let	]	leName(s) Tenant(s) (if out)	of PAN/Aadh let(Please see			of	Tei	nant(s			Aadhaa is claim		lo. of	Ter	nant(	(s) i
		med let out	I II														
		Gross rent receive	d or receivable/ l	ettable value	<u> </u>	1	<u> </u>	<u> </u>		1				1	1	1	
		(higher of the two, the year)	if let out for who	le of the year,	low	er of the	e two	o, if le	et out	for part	of <sup>2a</sup>						
	b	The amount of ren	nt which cannot b	e realized	2b												
	c	Tax paid to local a	uthorities		2c	<u> </u>											

	d	Total (2b + 2c)	2d		
	e	Annual value (2a – 2d)	I I	2e	
	f	Annual value of the property owned (own p	percentage share x 2e)	2f	
	g	30% of 2f	2g		
	h	Interest payable on borrowed capital	2h		
	i	Total (2g + 2h)		2i	
	j	Arrears/Unrealised rent received during th	e year less 30%	2j	
	k	Income from house property 2 (2f – 2i + 2j)		2k	
3	Pass	through income/loss if any *		3	
	Inco	me under the head "Income from house prop	erty" (1k + 2k + 3)		
4	(if ne	egative take the figure to 2i of schedule CYLA)		4	
NO	TE>	Furnishing of PAN/Aadhaar No. of tenan section 194-IB.	t is mandatory, if tax is	deducted under	
		Furnishing of TAN of tenant is mandatory, i	f tax is deducted under sec	tion 194-I.	

Scheo	dule BP	Computation of income from business or profession
A	From bus	siness or profession other than speculative business and specified business
	1	Profit before tax as per profit and loss account (item 53 61(ii) and 62(b) of Part A-P&L) / (item 53 of Part A-P and L – Ind AS) (as applicable)
	2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)
		a House property 3a
		b Capital gains 3b
		c Other sources 3c
		ci Dividend income 3ci
	3	Income/ receipts credited to profit and loss account considered under other heads of income or chargeable u/scii 115BBF or chargeable u/s 115BBG or chargeable u/s 115BBH
		d u/s 115BBF 3d
		e u/s 115BBG 3e
ESSION		f (net of Cost of Acquisition, if any) (Item No. A of Schedule VDA)
INCOME FROM BUSINESS OR PROFESSION	<b>4</b> a	Profit or loss included in 1, which is referred to in section 44B/44BBA/44BBB/44AE/44D/44DA//Chapter-XII-G/ First Schedule of Income-tax Act (other than 115B) (Dropdown to be provided)
SINES	4b	Profit and gains from life insurance business referred to in section 115B
OMBU	4c	Profit from activities covered under rules 7, 7A, 7B(1), 7B(1A) and 8 (Dropdown to be provided)
FR	5	Income credited to Profit and Loss account (included in 1) which is exempt
OME		a Share of income from firm(s) 5a
S		b Share of income from AOP/ BOI 5b

	Any other exempt income (specify nature and amount)	
	i ci	
	li cii	
	iii Total (ci + cii) 5ciii	
	d Total exempt income (5a + 5b + 5ciii) 5d	
6	Balance (1– 2a – 2b – 3a - 3b – 3c – 3d – 3e – 3f-4– 5d)	6
	A House property 7a	
7	Expenses debited to profit and loss account considered under other heads of	
<b>'</b>	income/related to income chargeable u/s C Other sources 7c 115BBF or u/s 115BBG	
	D u/s 115BBF 7d	
	E u/s 115BBG 7e	
8a	Expenses debited to profit and loss account which relate to 8a exempt income	
8b	Expenses debited to profit and loss account which relate to exempt income and disallowed u/s 14A (16 of Part A-OI)	
9	Total (7a + 7b + 7c + 7d + 7e + 8a+8b) 9	
10	Adjusted profit or loss (6+9)	10
11	Depreciation and amortization debited to profit and loss account	11
12	Depreciation allowable under Income-tax Act	
	i Depreciation allowable under section 32(1)(ii) and 32(1)(iia) (item 6 of Schedule-DEP)	
	ii Depreciation allowable under section 32(1)(i)  (Make your own computation refer Appendix-IA of IT Rules)	
	iii Total (12i + 12ii)	12iii
13	Profit or loss after adjustment for depreciation (10 +11 – 12iii)	13
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6s of Part A-OI)	
15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7k of Part A-OI)	
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Aj of Part A-OI)	
17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of Part A-OI)	
18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11h of 18 Part A-OI)	
19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act, 2006	
20	Deemed income under section 41\ 20	
21	Deemed income under section 32AC/ 32AD/ 33AB/ 33ABA/35ABA/ 35ABB/ 35AC/ 40A(3A)/ 33AC/ 72A/ 21 80HHD/ 80-IA	
22	Deemed income under section 43CA 22	
23	Any other item of addition under section 28 to 44DB 23	
24	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which	

25	adj	rease in profit or decrease in los ustments and deviation in method lumn 3a + 4d of Part A- OI)						
26	Tot	al (14 + 15 + 16 + 17 + 18 + 19 + 20	) + 21+22 +23+2	4+25)			26	
27	Ded	duction allowable under section 32(1)(iii) 27						
28	Am	nount allowable as deduction under section 32AC 28						
29	<b>in 6</b> (iter 35 d	excess of the amount debited to profit and loss account em x(4) of Schedule ESR) (if amount deductible under section or 35CCC or 35CCD is lower than amount debited to P&L count, it will go to item 24)						
30	pre	y amount disallowed under section vious year but allowable during to t A-OI)						
31	pre	ny amount disallowed under section 43B in any preceding evious year but allowable during the previous year (10h of 31 ort A-OI)						
32	Any	y other amount allowable as deduc	tion		32			
33	adjı (Co	crease in profit or increase in lo ustments and deviation in metho clumn 3b + 4e of Part A- OI)						
34	Tot	al (27+28+29+30+31+32+33)					34	
35	Inc	ome (13+26-34)					35	
36	Pro	fits and gains of business or profes	ssion deemed to	be und	er -			
	i	Section 44AE (61(ii) of schedule P	&L) <b>36i</b>					
	ii	Section 44B	36ii					
	iii	Section 44BB	36iii					
	iv	Section 44BBA	36iv					
	v	Section 44BBB	36v					
	vi	Section 44D	36vi					
	vii	Section 44DA	36vii	(item	4 of I	Form 3CE)		
	viii	Chapter-XII-G (tonnage)	36viii	(tota 66)	l of co	l. 7 of item 10 of For	m	
	ix	First Schedule of Income-tax Ac than 115B)	t (other 36ix					
	х							
37	bus	et profit or loss from business or profession other than speculative and specified siness $(36+36x)$					<i>.</i>	
38	spec not	Net Profit or loss from business or profession other than speculative business an specified business after applying rules 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 and applicable, enter same figure as in 37) (If loss take the figure to 2i of item F) (38a+38 + 38c + 38d + 38e + 38f)						
	a	Income chargeable under rule	· 7	3	88a			
	b	Deemed income chargeable ur	nder rule 7A 38					
	c	Deemed income chargeable ur	nder rule 7B(1	) 3	88c			
	d	Deemed income chargeable ur	inder rule 7B(1A) 38					
	e	Deemed income chargeable ur	income chargeable under rule 8 38					
	f	Income other than rules 7A, (37)	<b>7B and 8</b> ( <i>Iter</i>	<sup>n</sup> No. <b>38f</b>				
39	7B(	ance of income deemed to be fro 1A) and Rule 8 for the purpose of a+38b+38c+38d+38e)]						

Income from Life Insurance (4b) business u/s. 115B

Loss remaining after set off (i - v)

Total loss set off (ii + iii)

В	Cor	mputation	of income from sp	eculative business						
	40		Net profit or loss	from speculative business as per profit o	or loss account		40			
	41		Additions in accor	rdance with sections 28 to 44DB			41			
	42			ordance with sections 28 to 44DB			42			
	43		Income from spec	ulative business ) (40+41-42) (if loss, to	ake the figure to 6xvi of	schedule	В43			
C	Cor	mputation	of income from sp	ecified business under section 35AD						
	Net profit or loss		Net profit or loss f	rom specified business as per profit or loss account						
				accordance with section 28s to 44DB						
	Deductions in acc (i) 35AD, (ii) 32 or			ordance with sections 28 to 44DB (other 35 on which deduction u/s 35AD is claimed	r than deduction under ed)	section,-	46			
	47 Profit or loss from		Profit or loss from	specified business (44+45-46)			47			
	48		Deductions in acc	ordance with section 35AD(1)			48			
	49		_	cified Business) (47-48 )(if loss, take the f	0		C49			
	Relevant clause of (to be selected fro		Relevant clause of to be selected from	of sub-section (5) of section 35AD which covers the specified business m drop down menu)						
D	Inc	ome charg	zeable under the h	ead 'Profits and gains from business or	profession' (A38+B4	3+C49)				
E	Intra head set off of business loss of current year									
	Sl. Type of Business income			Income of current year (Fill this column only if figure is zero or	Business loss set off	Business after set		come	remain	ing
				(1)	(2)	(3) = (1)	-(2)			
		row onl	oe set off (Fill this ly if figure is	5	(A38)					
	ii	Income	from speculative	e(B43)						
	iii	Income	from specified	(C49)						

1	Block of assets	Plant and machinery					
2	Rate (%)	15	30	40	45		
		(i)	(ii)	(iii)	(iv)		
3	Written down value on the first day of previous year						
4	Additions for a period of 180 days or more in the previous year						
5	Consideration or other realization during the previous year out of 3 or 4						
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)						
7	Additions for a period of less than 180 days in the previous year						
8	Consideration or other realisations during the year out of 7						
9	Amount on which depreciation at half rate to be allowed (7 – 8) (enter 0, if result is negative)						

11	Depreciation on 9 at half rate		
12	Additional depreciation, if any, on 4		
13	Additional depreciation, if any, on 7		
14	Additional depreciation relating to immediately preceding year on asset put to use for less than 180 days		
15	Total depreciation (10+11+12+13+14)		
16	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 15)		
17	Net aggregate depreciation (15-16)		
18	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc.  (out of column 17)		
19	Expenditure incurred in connection with transfer of asset/ assets		
20	Capital gains/ loss under section 50 (5 + 8 -3 - 4 -7 -19) (enter negative only, if block ceases to exist)		
21	Written down value on the last day of previous year* (6+ 9 -15) (enter 0, if result is negative)		

	1	Block of assets	Land	Buildi	ng (not inc	luding land)	Furniture a	andIntangible assets	Ships
	2	Rate (%)	Nil	5	10	40	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	3	Written down value on the first day of previous year							
	4	Additions for a period of 180 days or more in the previous year							
	5	Consideration or other realization during the previous year out of 3 or 4							
	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
	7	Additions for a period of less than 180 days in the previous year							
	8	Consideration or other realizations during the year out of 7							
	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
	10	Depreciation on 6 at full rate							
	11	Depreciation on 9 at half rate							
	12	Total depreciation (10+11)							
	13	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 12)							
ŀ	14	Net aggregate depreciation (12-13)							

	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 14)				
	Expenditure incurred in connection with transfer of asset/ assets				
	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -16) (enter negative only if block ceases to exist)				
	Written down value on the last day of previous year* (6+ 9 -12) (enter 0 if result is negative)				

Sch	edul	e DE	P	Summary of depreciation on assets (Other deduction under any other section)	than	on assets of	n which fu	ull capita	al ex	penditure is allowable as
	1	Plan	t and	machinery						
		a		entitled for depreciation @ 15 per cent dule DPM - 17i or 18i as applicable)	1a					
		b	( Sche	dule DPM - 17ii or 18ii as applicable)	1b					
		С	( Sche	dule DPM - 17iii or 18iii as applicable)	1c					
		d	( Sche	dule DPM - 17iv or 18iv as applicable)	1d					
		e	Total	depreciation on plant and machinery ( $1a + 1b$	+ 1c	+1d)			1e	
	2	Buil	ding (	not including land)						
$\mathbf{S}$		a	Block	entitled for depreciation @ 5 per cent	2a					
SSE			(Schee	dule DOA- 14ii or 15ii as applicable)						
ΝA		b	Block	entitled for depreciation @ 10 per cent	2b					
O NC			(Sched	dule DOA- 14iii or 15iii as applicable)						
\TI		c	Block	entitled for depreciation @ 40 per cent	2c					
ECL				dule DOA- 14iv or 15iv as applicable)						
EPR		d	Total	depreciation on building (2a+2b+2c)					2d	
F D	3	Furi	iture	and fittings(Schedule DOA- 14v or 15v as applied	cable	•)			3	
4 Intangible assets (Schedule DOA- 14vi or 15vi as applicable)									4	
MAI	5	Ship	Ships (Schedule DOA- 14vii or 15vii as applicable)							
SUMMARY OF DEPRECIATION ON ASSETS	6	Tota	l depi	reciation ( 1e+2d+3+4+5)					6	

Scho	edule	DCG	Deemed Capital Gains on sale of deprecia	ble assets		
	1	Plan	t and machinery			
		a	Block entitled for depreciation @ 15 per cent	1a		
			(Schedule DPM - 20i)			
		b	Block entitled for depreciation @ 30 per cent	1b		
			(Schedule DPM – 20ii)			
		c	Block entitled for depreciation @ 40 per cent	1c		
			(Schedule DPM - 20iii)			
		d	Block entitled for depreciation @ 45 per cent	1d		
			(Schedule DPM - 20iii)			
		e	Total ( 1a +1b + 1c+1e)	<u> </u>	1e	

2	Bui	ilding (not including land)		
	a	Block entitled for depreciation @ 5 per cent	2a	
		(Schedule DOA- 17ii)		
	b	Block entitled for depreciation @ 10 per cent	2b	
		(Schedule DOA- 17iii)		
	c	Block entitled for depreciation @ 40 per cent	2c	
		(Schedule DOA- 17iv)		
	d	Total ( 2a + 2b + 2c)		2d
3	Fui	rniture and fittings ( Schedule DOA- 17v)	l l	3
4	Inta	angible assets (Schedule DOA- 17vi)		4
5	Shi	ps (Schedule DOA- 17vii)		5
6	Tot	tal (1e+2d+3+4+5)		6

Sl No	Expenditure of the nature referred to in section	ureAmount, if any, debited profit and loss account	toAmount of allowable	deduction Amount of deduction in excess the amount debited to profit and l
	(1)	(2)	(3)	account $(4) = (3) - (2)$
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iia)			
iv	35(1)(iii)			
v	35(1)(iv)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
X	Total			

Sch	iedul	le CG	Ţ	Cap	ital Gains					
	A	Sho	rt-te	rm C	apital Gains (ST	CCG) (Sub-items 4 and 5	are not applicable for resid	ents)		
		1				ouilding or both (fill up r share of capital gain)	details separately for e	ach pr	operty) (in case of	
				ate (	of purchase/ tion	DD/MM/YYYY	Date of sale/transfer	DD/N	MM/YYYY	
			a	i	Full value of c	onsideration received/rec	eivable	ai		
SZ				ii	Value of prope	erty as per stamp valuatio	on authority	aii		
CAPITAL GAINS				iii	purpose of Ca		s per section 50C for the nii) does not exceed 1.10 e take (aii)]			
API	Gains		b	Dedu	ctions under sec	ction 48				
_	al G			i	Cost of acquis	tion without indexation		bi		
	apit			ii	Cost of Impro	vement without indexatio	n	bii		
	rm (			iii	Expenditure w	holly and exclusively in o	connection with transfer	biii		
	Short-term Capital			iv	Total (bi + bii	+ biii)		biv		
	Sho		c	Balar	nce (aiii – biv)			1c		

	d	<b>Deduc</b> below)	tion	under secti	on 54D/ 54G/54G	A (Specify details	in item	D 1d					
	e	Short-	term	Capital Gai	ns on Immovable p	property (1c - 1d)						A1e	
	F	In case	e of tr	ansfer of in	movable property,	, please furnish th	e following	g detail	s (see	note	e)		
		S.No.		Name of buyer(s)	PAN/Aadhaar No of buyer(s)	o.Percentage share	Amount	Addr of prop Cour code,	erty, itry	Pin code	State		
	NO		or is	quoted by b ase of more	AN/Aadhaar No. is ouyer in the docume te than one buyer,	ents.							
2	Fro	m slun	np sal	le									
	A	i Fa	air ma	arket value	as per rule 11UAE(	(2)	2	2ai					
		ii Fa	air ma	arket value	as per rule 11UAE(	(3)	2	2aii					
		iii F	'ull va	lue of consi	deration (higher of	ai or aii)	2	Paiii					
	В	Net wo	orth o	f the under	taking or division		2	2b					
	C	Short-	term	capital gain	s from slump sale (	(2aiii-2b)						A2c	
3	on	which !	STT i		or unit of equity or r section 111A or 1 ion								
	b	Deduc	tions	under sectio	on 48								
		i	Cost	of acquisitio	on without indexation	on		bi	Τ			-	
		ii	Cost	of Improve	nent without index	ation		bii				-	
		iii	Expe	nditure who	olly and exclusively	in connection wit	h transfer	biii				4	
		iv	Total	(i + ii + iii)				biv				-	
	c	Balanc	ce (3a	– biv)				3c				-	
	d	bough divide	t/acqı nd/ind	uired with come/bonus	d u/s 94(7) or 94 in 3 months pr units are received, red (Enter positive	rior to record , then loss arising	date and	d 3d				-	
				• 0	on equity share or		` •					A3e	
4	(to	be com	pute	l with foreig	being an FII- fron gn exchange adjustr	ment under first p	proviso to	section		dian	company		
					on which securities							A4a	
					on which securities							A4b	
5	sec	tion 11	5AD		rom sale of securit					an	FII as per	_	
	a		share	s, enter the	s sold include share following details				d				
			u	nquoted sh									
			p	rescribed n									
			a		f consideration in per section 50CA er of a or b)								

	iii Total (ic + ii)	aiii	
b	Deductions under section 48		
	Cost of acquisition without indexation	bi	4
	ii Cost of improvement without indexation	bii	-
	iii Expenditure wholly and exclusively in connection with transfer	biii	-
	iv Total (i + ii + iii)	biv	-
c	Balance (5aiii – biv)	5c	-
	Loss to be disallowed u/s 94(7) or 94(8)- for example if security		-
d	bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)	54	
e	Short-term capital gain on securities (other than those at A3 above) by	an FII (5c +5d)	A5e
Fre	m sale of assets other than at A1 or A2 or A3 or A4 or A5 above		
A	In case assets sold include shares of a company other than shares, enter the following details		
	a Full value of consideration received/receivable in respect of unquoted shares		
	b Fair market value of unquoted shares determined in the prescribed manner	e ib	
	c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	dic	-
	Full value of consideration in respect of assets other than unquoted shares	n aii	
	iii Total (ic + ii)	aiii	
В	Deductions under section 48		
	Cost of acquisition without indexation	bi	
	ii Cost of Improvement without indexation	bii	1
	Expenditure wholly and exclusively in connection with transfer	biii	-
	iv Total (i + ii + iii)	biv	4
C	Balance (6aiii – biv)	6c	-
D	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)-for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)	l 6d	-
E	Deemed Short-term capital gains on depreciable assets (6 of schedule-DCG)	6e	-
F	Deduction under section 54D/54G/54GA	6f	
G	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c +	6d + 6e - 6f)	A6g
An	ount deemed to be Short-term capital gains		
sho	ether any amount of unutilised capital gain on asset transferred dues to below was deposited in the Capital Gains Accounts Scheme within the Capital Gains Accounts Scheme with the Capital Gains Accounts		
Sl.	Previous Section under which New asset acquired/constructed year indeduction claimed in which asset that year transferred	Amount not used for new asset of remained unutilised in Capital gain account (X)	r n
	Year in which assetAmount utilis acquired/constructed of Capital account	sed out Gains	-

	1	2019-20	54D/54G/5	4GA								
b	Am 'a'	ount dee	med to be Sho	ort-term ca	pital gains u	/s 54D/54G/5	54GA, oth	er than	at		_	
		ount dee	med to be Sho	rt-term car	nital gains ( <b>X</b>	i + b)					A7	
8			gh Income/Los				tal Cain /	Fill un	sahadul	a DTI) (A 9a		
o		b + A8c	gn mcome/Lo:	ss iii tiie iia	ture or shor	t-term Сарг	tai Gaiii, (	ти ир	<i>спеши</i>	e I II) (Aou -	A8	
	<b>A8</b>											
	a	Pass Thi	rough Income ole @ 15%	Loss in the	nature of Sh	ort-term Ca	pital Gair	A8a				
			rough Income	/Loss in the	nature of Sh	ort-term Ca	nital Gair				_	
		chargeal	ole @ 30%									
	c	Pass Thi	rough Income	Loss in the	nature of Sh	ort-term Ca	pital Gair	A8c				
		Ü	STCG include		A8 but not o	chargeable t	o tax or c	 hargeah	ole at sn	ecial rates ir		
9		lia as per				Ü		Ü	<sub>F</sub>			
			Item No. A	1		Rate as pe	er Whether					
		Amoun	t to A8 abov	ve Country name &	Article o		TRC obtained	Section of I.T.	Rate as per I.T	Applicable .rate [lower	r	
	No.	of incor	ne in whic included	Code	DTAA	if no	ot <sub>(V/N)</sub>	Act	Act	of (6) or (9)]		
						chargeable)	(Y/N)					
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
	I											
	II											
	a	Total ar	mount of STC	G not charg	geable to tax	in India as p	per DTAA				A9a	
	_											
	b	Total a	mount of STC	G chargeab	le to tax at s	pecial rates i	in India as	per DT	'AA		A9b	
10			mount of STC								A9b A10	
	Tot	tal Short-		Gain (A1e+	A2c+ A3e+	A4a+ A4b+	A5e+ A6g-	+A7 + A	8-A9a)			
	Tot ng-tei Fro	tal Short- rm capita	term Capital al gain (LTCG	Gain (A1e+	<b>A2c+ A3e+</b> s 6, 7and 8 a <b>oth</b> (fill up a	A4a+ A4b+ are not applic	A5e+ A6g- cable for re	+ <b>A7</b> + <b>A</b> esidents)	8-A9a)	in case of co	A10	
Lo	Tot ng-ter Fro	tal Short- rm capita om sale c nership, c	term Capital al gain (LTCG of land or bui enter your sha	Gain (A1e+  (Sub-items  (Iding or bore of Capita	A2c+ A3e+ s 6, 7and 8 oth (fill up a	A4a+ A4b+ Aare not applide letails separa	A5e+ A6g- cable for re	+ <b>A7</b> + <b>A</b> esidents) ach prop	8-A9a)  perty) (i		A10	
Lo	Tot ng-ter Fro	tal Short- rm capita om sale c nership, c	term Capital al gain (LTCG of land or bui enter your sha	Gain (A1e+	A2c+ A3e+ s 6, 7and 8 oth (fill up a	A4a+ A4b+ are not applic	A5e+ A6g- cable for re	+ <b>A7</b> + <b>A</b> esidents) ach prop	8-A9a)		A10	
Lo	Tot ng-ter Fro	rm capita om sale conership, cone	term Capital al gain (LTCG of land or bui enter your sha	Gain (A1e+ f) (Sub-items ilding or bo re of Capita DD/MM/YY	A2c+ A3e+ s 6, 7and 8 coth (fill up aal Gain)	A4a+ A4b+ are not applicate ails separa  Date of sal	A5e+ A6g- cable for re	+ <b>A7</b> + <b>A</b> esidents) ach prop	8-A9a)  perty) (i		A10	
Lo	Tot ng-ter Fro owr Da	tal Short- rm capita om sale conership, conership, contraction	al gain (LTCG of land or bui enter your sha purchase/	Gain (A1e+ G) (Sub-items ilding or bore of Capita DD/MM/YY	A2c+ A3e+ as 6, 7and 8 as 6, 7and 8 as 6 and Gain)  YYYY  received/received/received	A4a+ A4b+ Aare not applied a separate and applied betails separate and a separate	A5e+ A6g- cable for re	+A7 + A esidents) ach prop	8-A9a)  perty) (i		A10	
Lo	Tot ng-ter Fro owr Da	tal Short- rm capita om sale conership, cone	al gain (LTCG) of land or builenter your sha purchase/ nlll value of contained of proper	Gain (A1e+ i) (Sub-items ilding or bore of Capita DD/MM/YY asideration ty as per sta	A2c+ A3e+ s 6, 7and 8 c oth (fill up a al Gain) YYY received/rece mmp valuation adopted as	A4a+ A4b+ Aare not applied are not applied at a separate Date of sale with a separate authority per section	A5e+ A6g- cable for re ately for e	+A7 + A esidents) ach prop  DD ai ai aii	8-A9a)  perty) (i		A10	
Lo	Tot ng-ter Fro own Date ac	tal Short- rm capita om sale conership, cone	al gain (LTCG) of land or builenter your sha purchase/ n nll value of contained	Gain (A1e+ c) (Sub-items c) (S	A2c+ A3e+ s 6, 7and 8 c oth (fill up a al Gain)  YYY  received/rece amp valuation adopted as n case (aii) d	A4a+ A4b+ Aare not applied are not applied at a separate and a separate at a separate	A5e+ A6g- cable for re ately for e	+A7 + A esidents) ach prop  DD ai ai aii	8-A9a)  perty) (i		A10	
1 1	Tot ng-tei Fro owi Di ac	rm capital Short-rm capital Short-rm capital om sale conership, cate of capital iii Viiii Viiii pu (a	al gain (LTCG) of land or builenter your sha purchase/ all value of contained of proper all value of contained of contained of proper all value of contained of c	Gain (A1e+ b) (Sub-items ilding or bo are of Capita DD/MM/Y) asideration ty as per sta busideration ital Gains [i gure as (ai),	A2c+ A3e+ s 6, 7and 8 c oth (fill up a al Gain)  YYY  received/rece amp valuation adopted as n case (aii) d	A4a+ A4b+ Aare not applied are not applied at a separate and a separate at a separate	A5e+ A6g- cable for re ately for e	+A7 + A esidents) ach prop  DD ai ai aii	8-A9a)  perty) (i		A10	
1 1	Tot ng-tei Fro owi Di ac	tal Short- rm capita om sale conership, cone	al gain (LTCG of land or builenter your sha purchase/ all value of contained from the proper all value of proper all value of contained from the proper all value of contained	Gain (A1e+ i) (Sub-items ilding or bore of Capita DD/MM/YY nsideration ty as per sta onsideration ital Gains [i gure as (ai), ion 48	A2c+ A3e+ s 6, 7and 8 c oth (fill up a al Gain)  YYY  received/rece amp valuation adopted as n case (aii) d	A4a+ A4b+ Aare not applied are not applied at a separate and a separate at a separate	A5e+ A6g- cable for re ately for e	+A7 + A esidents) ach prop  DD ai ai aii	8-A9a)  perty) (i		A10	
1 1	Totong-ter Froown Date a	tal Short- rm capita om sale conership, cone	al gain (LTCG of land or builenter your sha purchase/ all value of containe of proper all value of Capi i), take this fig ons under sect	Gain (A1e+ b) (Sub-items ilding or bore of Capita DD/MM/Y) nsideration ty as per sta onsideration ital Gains [i gure as (ai), ion 48	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain)  YYY  received/rece amp valuation a adopted as n case (aii) d or else take	A4a+ A4b+ Aare not applied are not applied at a separate and a separate at a separate	A5e+ A6g- cable for re ately for e	esidents) ach prop ai aii aii the nesaiii	8-A9a)  perty) (i		A10	
1 1	Totological Totolo	tal Short- rm capita om sale conership, cone	al gain (LTCG) of land or builenter your sha purchase/ all value of containe of proper all value of containe of Capi i), take this fig	Gain (A1e+ i) (Sub-items ilding or bore of Capita DD/MM/YY nsideration ty as per sta onsideration ital Gains [i gure as (ai), ion 48 ion	A2c+ A3e+ s 6, 7and 8 o th (fill up a al Gain)  YYY  received/rece amp valuation adopted as n case (aii) d or else take o	A4a+ A4b+ Aare not applied details separated bate of sales being a separated by the separat	A5e+ A6g- cable for re ately for e	ach proportion ai aii the nessaiii	8-A9a)  perty) (i		A10	
1 1	Totological Totolo	tal Short- rm capita om sale conership, cone	al gain (LTCG of land or builenter your sha purchase/ all value of contained from the con	Gain (A1e+ i) (Sub-items ilding or bore of Capita DD/MM/YY nsideration ty as per sta onsideration ital Gains [i gure as (ai), ion 48 ion	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain)  YYY  received/rece amp valuation a adopted as n case (aii) d or else take of  lexation  with indexa	A4a+ A4b+ Aare not applied details separated bate of sales being a separated by the separat	A5e+ A6g- cable for re ately for e	ach prop ai aii aii bii biia	8-A9a)  perty) (i		A10	
1 1	Totological Totolo	tal Short- rm capita om sale conership, cone	al gain (LTCG of land or builenter your sha purchase/ all value of containe of proper all value of containe of Capi i), take this fig ons under sect ost of acquisiti ost of acquisiti otal Cost of In  (a) Cost	Gain (A1e+ b) (Sub-items ilding or bo ire of Capita DD/MM/Y) insideration ty as per sta consideration ital Gains [i gure as (ai), ion 48 ion with ind	A2c+ A3e+ s 6, 7and 8 a oth (fill up a al Gain)  YYY  received/rece amp valuation adopted as n case (aii) d or else take of exation with indexa ment	A4a+ A4b+ Aare not applied details separated bate of sales being a separated by the separat	A5e+ A6g- cable for re ately for e	ach prop ai aii aii bii biia	8-A9a)  perty) (i		A10	
1 1	Totological Totolo	tal Short- rm capita om sale conership, cone	al gain (LTCG of land or builenter your sha purchase/ all value of contained from the purchase of Capital (a) cost of acquisition of acquisition (b) Year	Gain (A1e+ b) (Sub-items c) (S	A2c+ A3e+ s 6, 7and 8 a oth (fill up a al Gain)  YYY  received/rece amp valuation adopted as n case (aii) d or else take of exation with indexa ment	A4a+ A4b+ Aare not applied letails separated by the letails separated b	A5e+ A6g- cable for re ately for e	ach prop ai aii aii bii biia	8-A9a)  perty) (i		A10	
1 1	Totological Totolo	atal Short- rm capita om sale conership, con	al gain (LTCG of land or builenter your sha purchase/ all value of contained from the purchase of Capital (a) cost of acquisition of acquisition (b) Year	Gain (A1e+ b) (Sub-items c) (S	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain)  YYY  received/rece amp valuation a adopted as n case (aii) d or else take of  lexation  with indexa ment	A4a+ A4b+ Aare not applied letails separated by the letails separated b	A5e+ A6g- cable for re ately for e	ach prop ai aii aii bii biia	8-A9a)  perty) (i		A10	
1 1	Tot ng-tei Fro own D: ac b	tal Short- rm capita om sale conership, cone	al gain (LTCG) of land or builenter your sha purchase/ all value of contained proper all value of proper all value of Capi i), take this fig ons under sect ost of acquisiti ost of acquisiti otal Cost of In  (a) Cost (b) Year (c) Cost	Gain (A1e+	A2c+ A3e+ s 6, 7and 8 of th (fill up a al Gain)  YYY  received/rece amp valuation adopted as n case (aii) d or else take of  exation  with indexa ment ment ment with inc	A4a+ A4b+ Aare not applialetails separated Date of salesivable authority per section oes not exceed aii)]	A5e+ A6g- cable for relately for electronsfer  50C for the ed 1.10 times	ach proportion of the proporti	8-A9a)  perty) (i		A10	
Lo	Totong-ten Froown Date at a	atal Short- rm capita om sale onership, of ate of cquisition i Fu iii Va iii pu (a Deductic iiia Co iiib To Ad iiii Ex	al gain (LTCG of land or builenter your sha purchase/ all value of contained from the purchase/ all value of contained from the purchase of Capital, take this figure of acquisitions of acquisitions of acquisitions of acquisitions (a) Cost (b) Year (c) Cost dd row	Gain (A1e+ i) (Sub-items ii) (Sub-items ii) (Sub-items ii) (Sub-items iii) (Su	A2c+ A3e+ s 6, 7and 8 of th (fill up a al Gain)  YYY  received/rece amp valuation adopted as n case (aii) d or else take of  exation  with indexa ment ment ment with inc	A4a+ A4b+ Aare not applialetails separated Date of salesivable authority per section oes not exceed aii)]	A5e+ A6g- cable for relately for electronsfer  50C for the ed 1.10 times	ach proportion of the proporti	8-A9a)  perty) (i		A10	
1 1	Totong-ten Fro own Drace a	tal Short- rm capita om sale conership, cate of cquisition i Fu iii Va iii pu (a Deduction iia Co iiia Co iiib To iii Ez iv To	determ Capital al gain (LTCG of land or buil enter your sha purchase/ all value of contained proper all value of proper all value of contained proper all va	Gain (A1e+ i) (Sub-items ii) (Sub-items ii) (Sub-items ii) (Sub-items iii) (Su	A2c+ A3e+ s 6, 7and 8 of th (fill up a al Gain)  YYY  received/rece amp valuation adopted as n case (aii) d or else take of  exation  with indexa ment ment ment with inc	A4a+ A4b+ Aare not applialetails separated Date of salesivable authority per section oes not exceed aii)]	A5e+ A6g- cable for relately for electronsfer  50C for the ed 1.10 times	ach proparation of the proparati	8-A9a)  perty) (i		A10	
1 1	Totological Totolo	atal Short- rm capita om sale conership, con	al gain (LTCG of land or builenter your sha purchase/ all value of contained from the purchase/ all value of contained from the purchase of Capital value of Capital value of acquisitions and acquisitions of acquisitions of acquisitions of acquisitions (a) Cost (b) Year (c) Cost dd row expenditure who tal (biia + bii	Gain (A1e+ b) (Sub-items diding or bo are of Capita DD/MM/Y) asideration ty as per sta asideration ity	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain)  YYY  received/rece amp valuation a adopted as n case (aii) d or else take of  exation  with indexa ment ment ment with incessively in cessively in cessively	Date of sale eivable nauthority per section oes not exceedaii)]	A5e+ A6g- cable for re ately for e  le/transfer  50C for te ed 1.10 tin	ai aii the biia biib biib biib biib	8-A9a)  perty) (i		A10	

	f	In cas	e of transfer of im	novable property, p	please furnish t	he followir	ıg deta	ils (se	ee note	)		
		S.No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	of proj Cou	ress perty, intry e, Zip	code	State		
			or is quoted by bu In case of more amount.	N/Aadhaar No. is n yer in the documer than one buyer, p	nts.							
2	Fro		np sale	1 111115/2	<u> </u>		<u> </u>				_	
				s per rule 11UAE(2			2ai				_	
	a			s per rule 11UAE(3			2aii				_	
				eration (higher of a	ni or aii)		2aiii					
	b	Net w	orth of the under t	aking or division			2b					
			ce (2aiii – 2b)				2c					
	d	Deduc	ction u/s 54EC			-	2d					
	e	Long-	term capital gains	from slump sale (2	c-2d)						B2e	
3	Fro	m sale	of bonds or deber	ture (other than ca	pital indexed b	onds issue	d by G	overr	ment)			
	a	Full v	alue of considerati	on		•	3a					
	b	Deduc	ctions under section	1 48								
		i	Cost of acquisition	n without indexatio	n		bi				_	
		ii	Cost of improvem	ent without indexa	tion		bii					
		iii	Expenditure who transfer	olly and exclusive	ely in connec	tion with	biii					
		iv	Total (bi + bii +bi	ii)			biv					
	c	LTCG	on bonds or debe	nture - (3a-biv)							ВЗс	
4	Fro 112	om sale 2(1) is a	e of listed securitie applicable	s (other than a uni	t) or zero coup	on bonds	where	provi	so und	ler section		
	a	Full v	alue of considerati	on		4	4a					
	b	Deduc	ctions under section	1 48				•				
		i	Cost of acquisition	without indexation	n		bi					
		ii	_	ent without indexat			bii					
		iii	Expenditure who transfer	olly and exclusive	ely in connec	tion with	biii					
		iv	Total (bi + bii +bii	i)			biv					
	c	Long-	term Capital Gain	s on assets at B4 (4a	a – biv)						4c	
5			e of equity share in T is paid under sec	a company or unit	t of equity orier	nted fund (	or unit	of a	busine	ss trust on		
	Lo	ng-teri	n Capital Gains or	sale of capital asse	ets at B5(Colum	n 14 of sch	edule	112A	)		В5	
6				m sale of shares or t under first provis			npany	(to b	e comp	outed with		
	LT	CG co	mputed without in	dexation benefit							В6	
7	in s	section		m sale of, (i) unliste s or GDR as referr								
	a	i	In case securities following details	sold include share	es of a company	y other th	an qu	oted s	hares,	enter the		

				a	Full value of considera of unquoted shares	ation received/receivable	in respect	ia			
				b	Fair market value of prescribed manner	unquoted shares determin	ned in the	ib			
				:		ation in respect of unquot n 50CA for the purpose o b)		ic			
			ii	Full v	value of consideration oted shares	in respect of securities o	ther than	aii			
			iii	Total	(ic + ii)			aiii		-	
		b	Deduc	ctions	under section 48						
			i	Cost	of acquisition without	indexation	]	bi		-	
			ii	Cost	of improvement witho	out indexation	I	bii			
			iii	Exper trans		exclusively in connect	ion with	biii			
			iv	Total	(bi + bii +biii)			biv			
		c	Long-	term (	Capital Gains on asset	ts at 7 above in case of NO	N-RESID	ENT (a	niii-biv)	B7c	
5						of equity share in a comp is paid under section 112		it of eq	uity oriented fund or		
		Lor	ıg-terr	n Cap	ital Gains on sale of ca	apital assets at B8 (Colum	ın 14 of 11	5AD(1)	(b)(iii) proviso)	В8	
9	9	Fro	m sale	of ass	sets where B1 to B8 ab	oove are not applicable					
		a	i		se assets sold include d shares, enter the fol	e shares of a company o lowing details	ther than				
				a	Full value of con- respect of unquoted s	sideration received/receishares	ivable ini	ia			
				b	Fair market value of the prescribed manner	of unquoted shares deter	mined in	ib			
				c		deration in respect of er section 50CA for the p r of a or b)		ic		-	
			ii		value of consideration oted shares	n in respect of assets of	ther than	aii			
			iii	Total	(ic + ii)			aiii			
		b	Deduc	ctions	under section 48						
			i	Cost	of acquisition with inc	lexation	l	bi		_	
			ii	Cost	of improvement with	indexation	l	bii			
			iii	Expe trans		exclusively in connect	tion with	biii			
			iv	Total	(bi + bii +biii)		Ì	biv			
		с	Balan	ce (aii	i – biv)			9с			
			<b>Deduc</b>		under section 54D//54	G/54GA (Specify details	in item D	9d			
ŀ		e	Long-	term (	Capital Gains on asset	ts at B9 above (9c- 9d)			<u> </u>	B9e	
]	10	Am	ount d	leeme	d to be long-term capi	tal gains					
2						capital gain on asset tra pital Gains Accounts Sch					
		□ <b>Y</b>	l'es □	No	☐ Not applicable. If y	es, then provide the detai	ls below				
†						New asset acquired/const	ructed		Amount not used for		
5			vious which asferre		Section under which deduction claimed in	Year in which asset acquired/constructed	Amount out of Gains acco	Capital	new asset or remained unutilised in Capital gains account (X)	ı	
i	i	201	9-20		54D//54G/54GA					-	

b	An	nount d	eemed to be l	ong-term o	capital gains, o	ther than at 'a	,					
				U	capital gains (X	ŕ					B10	
11	Pas (B1	ss Thro 11a1+11	ough Income la2 + B11b)	/Loss in t	he nature of	Long-Term (	Capital G	ain, (F	ill up so	chedule PTI	В11	
	a1	Pass T Gain,	Through Inco	ome/ Loss 10% u/s 1	in the nature 12A	of Long-Terr	m Capita	B11a1				
	a2	Pass T Gain, o	Through Inco	ome/Loss i	in the nature er sections othe	of Long-Terr er than 112A	n Capita	B11a2				
	b	Pass T Gain, c	Through Inco	ome/ Loss 20%	in the nature	of Long-Terr	m Capita	B11b				
12			f LTCG incl dia as per DT		ems B1 to B11	but not char	geable to	tax or	chargeal	ble at special	Ī	
		Amour	Item No. B1 to nt ofB11 e above in	Country		Rate as per Treaty (enter NIL, if	TRC obtained	of I.T.	per I.T.	Applicable rate <i>[lowe</i> r	- r	
	1.0	·incom	which included	Couc		not chargeable)	(Y/N)	Act	Act	of (6) or (9)]		
	(1) I	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
	II										-	
	a b				argeable to tax eable to tax at s			per DT.	AA		B12a B12b	
13			•	<u> </u>	e + B2e + B3c +						B13	
					iii + 9iv + 9v -			table E	below)		C1	
				_	assets (Item N		ıle VDA)				C2	
3 Inco	ome	charge	able under th	e head "C	APITAL GAIN	NS" (C1 + C2)					С3	
					against Capital							
1	a		tion claimed u		C /54G/54GA gi	ive following d	ietaiis				-	
		i	Date of acqui	isition of o	riginal asset			ai	dd/mm/y	ryyy	_	
		ii	_	chase/ cor	nstruction of 1	new land or	building	for aii			-	
			_		v land or build	_			dd/mm/y	уууу		
		iv	Amount depo date	osited in C	apital Gains A	ccounts Schem	ie before	due aiv				
		v	Amount of de	eduction cl	aimed			av				
	b	Deduct	tion claimed u	/s 54EC								
			Date of trans					bi	dd/mm/y	уууу		
			Amount inve (not exceedin	_	cified/notified h	bonds		bii				
		ii	(					DII				
		iii	Date of inves	tment				biii	dd/mm/y	уууу		
	L		Amount of do		aimed			biv				
	c	Deduct	tion claimed u	/s 54G								
		i Date of transfer of original asset ci dd/mm/yyyy										
		ii	Cost and exp asset	enses incu	rred for purch	ase or constru	iction of i	newcii				

	iii	Date of purchase/construction of new asset in an area other than urban area		dd/mm/yyyy	
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	civ		
	v	Amount of deduction claimed	cv		
d	Dedu	ction claimed u/s 54GA		ı	
	i			dd/mm/yyyy	
	ii	Cost and expenses incurred for purchase or construction of new asset	dii		
	iii			dd/mm/yyyy	
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	div		
	v	Amount of deduction claimed	dv		
e	Total E	deduction claimed (1a + 1b + 1c + 1d)	e		

		v An	ount of deduction claim	ed			ď	v				
	e		uction claimed (1a + 1b -	+ 1c + 1	<b>d</b> )		e					
		E current y	vear capital losses with (AA)	curren	ıt year	capital gains (ex	cluding	amounts	s included in A	9a & B12	2a whi	ch is <b>NO</b>
SI.	Type Gain	of Capital	Gain of current year (Fill this column only if computed figure is positive)		term ca	pital loss set off		Long-tei	rm capital loss s	set off		Current year's capital gains remainin after so off (9=1-2-3- 4-5-6-7-8
				15%	30%	applicable rate	DTAA rates	10%	20%		DTAA rates	
			1	2	3	4	5	6	7		8	9
•	(Fill t	o be set off his row if computed ve)		(A3e*+ A4a*+ A8a *)	(A5e*+ A8b*)	(A1e*+ A2c*+A4b*+A6g* +A7*+A8c*)	<sup>4</sup> A9b	(B4c*+ B5*+ B7c*+ B8* B9e* B11a1*+ B11a2*	(B1e*+ B2e*+B3c*+B6 B10*+B11b*)	5*+ <b>B9e</b> *+	B12b	
ii			(A3e*+ A4a*+ A8a *)									
	Short- term capital	ı	$(A5e^* + A8b^*)$									
	gain	applicable rate	(A1e*+ A2c*+A4b*+A6g* +A7*+A8c*)									
v		DTAA rates	A9b									
	Long- term		(B4c*+ B5*+ B7c*+ B8*+ B9e B11a1*+B11a2*)									
vii	capital gain	20%	(B1e*+ B2e*+B3c*+B6*+B9e*+ B10*+B11b*)									
viii		DTAA rates	B12b									
	Total l + viii)		(ii + iii + iv + v + vi + vii									
x	Loss r	emaining a	fter set off (i-ix)									

		e figures of STCG in this table (A1e* etc.) are the amount of STCG not chargeable to tax or chargeable at spe				s redu	ced by the
		e figures of LTCG in this table (B1e* etc.) are the amo ount of LTCG not chargeable to tax or chargeable at spe				s redu	ced by the
F	Inf	ormation about accrual/receipt of capital gain					
		Type of Capital gain / Date	Upto 15/6	16/6 to 15/9	16/9 to 15/12	16/12 to 15/3	16/3 to 31/3
			(i)	(ii)	(iii)	(iv)	(v)
	1	Short-term capital gains taxable at the rate of 15%					
	1	Enter value from item 5vi of schedule BFLA, if any.					
	2	Short-term capital gains taxable at the rate of 30%					
	_	Enter value from item 5vii of schedule BFLA, if any.					
	3	Short-term capital gains taxable at applicable rates					
		Enter value from item 5viii of schedule BFLA, if any.					
		Short-term capital gains taxable at DTAA rates Enter	•				
	4	value from item 5ix of schedule BFLA, if any.					
		Long- term capital gains taxable at the rate of 10%					
	5	Enter value from item 5x of schedule BFLA, if any.					
		Long- term capital gains taxable at the rate of 20%					
	6	Enter value from item 5xi of schedule BFLA, if any.					
		Long- term capital gains taxable at the rate DTAA					
	/	rates Enter value from item 5xii of schedule BFLA, if any.					
		Capital gains on transfer of Virtual Digital Asset					
	8	taxable at the rate of 30%					
		Enter value from item 15B of schedule SI, if any					

S. N o.	Share/ Unit Acquir ed	IS IN Co de	Name of the Share /Unit	No. of Shares /Units	Sale- price per Share /Unit	Full Value Conside ration  -If shares are acquire d on or before 31.01.20 18 (Total Sale Value) (4*5)  - If shares are Acquire d after 31st Januar y, 2018 - Please enter Full Value of Conside ration	Cost of acqui sition witho ut index ation (highe r of 8 or 9)	Cost of acqui sition	If the Long-term capita I asset was acquired before 01.02. 2018, - Lowe r of 11 and 6	Fair Market Value per share/u nit as on 31st Januar y,2018	Total Fair Mar ket Valu e of capit al asset as per secti on 55(2) (ac)- (4*10)	Expen diture wholly and exclusi vely in connec tion with transfe r	Total deductions (7+12)	Bala nce (6- 13) - Item 5 of LTC G Sche dule of ITR 6
(C ol. 1)	(Col. 1a)	(C ol. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14)
1			1											

11:	nedule 5AD(1) oviso	(b)(iiii)-			e of equity er section		a company	or unit of	equity or	riented fu	nd or unit	of a busi	ness trust	on which	STT is
	S. No	Share /Unit Acqu ired	ISIN Code	Na me of the Sha re/ Uni t	No. of Shares /Units	Sale- price per Share /Unit	Full Value Consid eration  -If shares are acquire d on or before 31st day of Januar y, 2018 (Total Sale Value )(4*5)  -If shares are Acquir ed after 31st	Cost of acqui sition witho ut index ation (high er of 8 or 9)	Cost of acqui sition	If the Long - term capit al asset was acqui red befor e 1st day of Febr uary, 2018, - Lowe r of 11 and 6	Fair Marke t Value per share/ unit as on 31 <sup>st</sup> day of Januar y,2018	Tota l Fair Mar ket Valu e of capit al asset as per secti on 55(2) (ac)- (4*1 0)	Expen diture wholly and exclusi vely in conne ction with transf er	Total dedu ctions (7+12)	Bala nce (6- 13) - Item 8 of LTC G Sche dule of ITR 6

						Januar y 2018 - Please enter Full Value of Consid eration.								
(C ol. 1)	(Col. 1a)	(Col. 2)	(Co 1. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14)
Add	rows													
Tota	ıl													

	'otal													
				I_	L			<u> </u>	I				<u> </u>	<b>I</b>
Sched VDA	ule	Income from tr	ansfer of Virtu	ıal Digita	al Assets									
Sl. No		Date of Acquisition	Date of Transfer	be	ch income tax siness/Capi	to ced (In a. wl 56	Enter the nich tax $6(2)(x)$ if a In any st to when	gift; amount is paid a	on u/s	Consid Receiv	eration ed	trans Digi nil i	me sfer of stal Assets n case o . 6 – Col.	(enter of loss)
(Col. 1	1)	(Col. 2)	(Col. 3)	(Col	. 4)	(C	(ol. 5)			(Col. 6	)	(Col	. 7)	
A 11D														
Add R		ım of all Positive In			: C-1							(74	n No.	26 -6
C To												(Itel	n no.	
C. To	otai (Su	ini or an i ositive in	comes of Dusii	icss inco	ine in Coi	.7)						Sche	dule BP	)
		ım of all Positive In				. 7)						(Iter	edule BP) n No. edule CG	C2 of
	otal (Su	ım of all Positive In		tal Gain		. 7)						(Iter	n No.	C2 of
D. To	otal (Su	ım of all Positive In	comes of Capit	tal Gain es	in Col. 7)		1d + 1e)					(Iter	n No.	C2 of
D. To	otal (Su	Income fusion income chargeable Dividends, Gross	comes of Capit	tal Gain es	in Col. 7)		1d + 1e)		1a			(Iter Sche	n No.	C2 of
D. To	otal (Su	Income for Dividends, Gross  i Dividend income	comes of Capit	tal Gain es	in Col. 7)		1d + 1e)		ai			(Iter Sche	n No.	C2 of
D. To	otal (Su	Income fines income chargeable income fines income chargeable income in Dividend incomination in	comes of Capit rom other source to tax at normal the other than (ii) the u/s 2(22)(e)	tal Gain es applicable	in Col. 7)		1d + 1e)		ai aii			(Iter Sche	n No.	C2 of
D. To	otal (Su	Income finess income chargeable of Dividends, Gross i Dividend incomi Dividend incomi Dividend incomi Interest, Gross (bi +	comes of Capit com other source to tax at normal te other than (ii) te u/s 2(22)(e) bii + biii + biv+b	tal Gain es applicable	in Col. 7)	+ 1b+ 1c+	1d + 1e)		ai			(Iter Sche	n No.	C2 of
D. To	e OS  Gross	Income finess income chargeable in Dividends, Gross in Dividend income in Trems (Gross (bi + From Savings	comes of Capit rom other source to tax at normal at other than (ii) the u/s 2(22)(e) bii + biii + biv+b sank	es applicable	in Col. 7)	- 1b+ 1c+	1d + 1e)		ai aii			(Iter Sche	n No.	C2 of
D. To	e OS  Gross	Income for sincome chargeable of Dividends, Gross  i Dividend income ii Dividend income ii Dividend income ii From Savings Fii From Deposits	comes of Capit com other source to tax at normal are other than (ii) the u/s 2(22)(e) bii + biii + biv+b Bank (Bank/ Post Office	es applicable	in Col. 7)	bi	1d + 1e)		ai aii			(Iter Sche	n No.	C2 of
D. To	e OS  Gross	Income for sincome chargeable of Dividends, Gross i Dividend income ii Dividend income ii Dividend income ii Dividend income ii From Savings Form Deposits iii From Income-to-	comes of Capit com other source to tax at normal the other than (ii) the u/s 2(22)(e) bii + biii + biv+b sank (Bank/ Post Office ax Refund	es applicable by)	in Col. 7) e rates (1a+	bi iety) bii	1d + 1e)		ai aii			(Iter Sche	n No.	C2 of
D. To	e OS  Gross	Income for since the second of	comes of Capit com other source to tax at normal are other than (ii) the u/s 2(22)(e) bii + biii + biv+b Bank (Bank/ Post Office	es applicable by)	in Col. 7) e rates (1a+	bi iety) bii biii	1d + 1e)		ai aii			(Iter Sche	n No.	C2 of
D. To	e OS  Gross	Income for sincome chargeable of sincome chargeable of Dividends, Gross in Dividend income in Dividend income in Dividend income in Dividend income in From Savings Form Deposits in From Incomettive In the nature of the sincome in t	comes of Capit com other source to tax at normal are other than (ii) the u/s 2(22)(e) bii + biii + biv+b bank (Bank/ Post Offic ax Refund Pass through in	es applicable bv) ce/ Co-ope	e rates (1a+	bi iety) bii biiv bv	1d + 1e)		ai aii			(Iter Sche	n No.	C2 of
D. To	e OS  Gross	Income fines income chargeable income chargeable income chargeable income incom	comes of Capit com other source to tax at normal the other than (ii) the u/s 2(22)(e) bii + biii + biv+b Bank (Bank/ Post Offic ax Refund Pass through in	es applicable bv) cce/ Co-ope acome/Los	e rates (1a+	bi iety) bii biii biv bv			ai aii			(Iter Sche	n No.	C2 of
D. To	e OS  Gross	Income for all Positive In  Income for sess income chargeable of the position	comes of Capit com other source to tax at normal ac other than (ii) the u/s 2(22)(e) bii + biii + biv+b bank (Bank/ Post Offic ax Refund Pass through in machinery, plan e referred to in so	es applicable bv) cce/ Co-ope acome/Los	e rates (1a+	bi iety) bii biii biv bv			ai aii 1b			(Iter Sche	n No.	C2 of
D. To	e OS  Gros  b	Income for sincome chargeable of sincome chargeable of Dividends, Gross in Dividend income in Dividend income in Dividend income in Dividend income in From Savings Form Deposits in From Income-tick in the nature of the Nature	comes of Capit com other source to tax at normal the other than (ii) the u/s 2(22)(e) bii + biii + biv+b Bank (Bank/ Post Offic ax Refund Pass through in	tal Gain es applicable bv) ce/ Co-ope acome/Los ats, buildir ection 56(	e rates (1a+ erative) Soc s ngs, etc., Gr 2)(x) which	bi iety) bii biiv bv	able to tax	(	ai aii 1b			(Iter Sche	n No.	C2 of
D. To	e OS  Gros  b	Income fines income chargeable income chargeable income chargeable income incom	comes of Capit com other source to tax at normal the other than (ii) the u/s 2(22)(e) bii + biii + biv+b Bank (Bank/ Post Offic ax Refund Pass through in the preferred to in so	tal Gain es applicable bv) ce/ Co-ope come/Los tts, buildir ection 56(	e rates (1a+	bi iety) bii biii biv bv	able to tax		ai aii 1b 1c 1d			(Iter Sche	n No.	C2 of
D. To	e OS  Gros  b	Income for sincome chargeable of the sincome of the nature of the sincome of the	comes of Capit com other source to tax at normal the other than (ii) the u/s 2(22)(e) bii + biii + biv+b Bank (Bank/ Post Offic ax Refund Pass through in the preferred to in so	tal Gain  applicable  bv)  ce/ Co-ope  come/Los  ats, buildir  ection 56(  ey received wereceived for	e rates (1a+ erative) Soc s ngs, etc., Gr 2)(x) which d without constitutions or inadequa	bi iety) bii biii biv bv oss is charge	able to tax	tuty value	ai aii 1b 1c 1d di dii			(Iter Sche	n No.	C2 of

	v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration	Dv			
10	e Any	other income (please specify nature)				
	Sl.	Nature		Amount		
	No		1			
	Add	rows	1			
2. Ir	ncome c	hargeable at special rates (2a+ 2b+ 2c+ 2d + 2e related to sl.no.1)			2.	1
	la la		h.	T		
	a	, , ,	2a			
	b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)	2b			
		i Cash credits u/s 68	bi			
		ii Unexplained investments u/s 69	bii			
		iii Unexplained money etc. u/s 69A	biii			
		iv Undisclosed investments etc. u/s 69B	biv			
		v Unexplained expenditure etc. u/s 69C	bv			
		vi Amount borrowed or repaid on hundi u/s 69D	bvi			
c	Any	other income chargeable at special rate (total of ci to cxxii)	2c			
	i	Dividends received by foreign company chargeable u/sci				
		115A(1)(a)(i)				
	ii	Interest received from Government or Indian concern oncii foreign currency debts chargeable u/s 115A(1)(a)(ii)				
	iii	Interest received from Infrastructure Debt Fund chargeableciii u/s 115A(1)(a)(iia)				
	iv	Interest referred to in section 194LC(1) - chargeable u/sciv 115A(1)(a)(iiaa) @ 5%				
	v	Interest referred to in Proviso to section 194LC(1) -cv				
	vi	chargeable u/s 115A(1)(a)(iiaa) @ 4%  Interest referred to in section 194LD - chargeable u/scvi				
	-	115A(1)(a)(iiab)				
	vii	Distributed income being interest referred to in section cvii 194LBA - chargeable u/s 115A(1)(a)(iiac)				
	viii	Income from units of UTI or other Mutual Funds specified incviii section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)				
	ix	Income from royalty or fees for technical services receivedcix from Government or Indian concern - chargeable u/s 115A(1)(b)(A) & 115(1)(b)(B)				
	x	Income by way of interest from bonds purchased in foreign cx currency by non-residents - chargeable u/s 115AC				
	xi	Income by way of dividend from GDRs purchased in foreignexi currency by non-residents - chargeable u/s 115AC				
	xii	Income received in respect of units purchased in foreign cxii currency by an off-shore fund-115AB(1)				
	xiii	Income (other than dividend) received by an FII in respect of exiii securities (other than units referred to in section 115AB)				
	xiv	chargeable u/s 115AD(1)(i)  Income by way of interest received by an FII on bonds or cxiv Government securities referred to in section 194LD – chargeable as per proviso to section 115AD(1)(i)				
	xv	Income received by non-residents sportsmen or sportsexv associations chargeable u/s 115BBA				
	xvi	Anonymous Donations in certain cases chargeable u/scxvi				
-		Income by way of royalty from patent developed and cxvii				
	xvii	registered in India - chargeable u/s 115BBF				
		Income by way of transfer of carbon credits - chargeable u/scxviii 115BBG				
	xix	Income from royalty where agreement entered between cxix 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and 31.3.1976, and agreement is approved by the Central Government.				
		Paragraph EII of Part I of first schedule of Finance Act				
	xx	Income being dividend received by an FII in respect of cxx securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				

		xxi	Income being divi of securities (othe chargeable u/s 115	r than w	nits referre			exxi						
		xxii	Income (other tha respect of securit 115AB) - chargeal	ies (other	r than uni									
	d	Pass	through income in	n the nat	ure of inco	me from o	ther sources	charge	able at s	pecial	rates (dro	o down to be	e 2d	
•	e	Amo (2) oj	unt included in 1 a ftable below)	and 2 abo	ove, which	is chargeal	ole at special	rates ir	ı India a	as per	DTAA (tot	al of colum	<sup>1</sup> 2e	
		SI. N	o. Amount of income a	tem No. ai,1b to 1 d 2a , 2c and 2d in which ncluded	name and	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Wheth TRO obtain (Y/N	Sect I.T	tion of	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]		
		(1)	(2) (3	3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)		
		I											4	
3		II	s under section 57	(other th	an those re	latina to inc	oma aharaaal	lo at an	anial va	ton un	dan 2a 2h	20 & 2d )		
3									ес <i>ии ти</i>	ез ин	ier 2u, 20 ,	20 & 20 )	4	
$\square$			Expenses / Deduct Depreciation (avai					3a 3b					-	
		c	Interest expendite offered in 1a		-									
		ci		xpenditu	re u/s 57(1)	– compute	d value	3ci					-	
	d Total 3d												-	
4	Amo	amounts not deductible u/s 58												
5	Profits chargeable to tax u/s 59													
J	Net Income from other sources chargeable at normal applicable rates [1(after reducing income related to DTA portion) $-3 + 4 + 5$ ) (If negative take the figure to 4i of schedule CYLA)] Income from other sources (other than from owning and maintaining race horses) (2 +6)) (enter 6 as nil, i													
		7												
_	negative) Income from the activity of owning race horses													
	a	Rece	ipts				8a						1	
			ctions under secti	on 57 in	relation to	receipts a	t 8a <sub>8b</sub>							
		only Amo	unts not deductibl	e u/s 58			8c						-	
			ts chargeable to ta				8d						4	
			nce (8a - 8b + 8c +		gative take	the figure to	o 11xvi of Sch	edule C	FL)				8e	
9			nder the head "Inc		_					1			9	
10	Infor	mati	on about accrual/r	eceipt of	income fro	om Other S	ources							
		ı		_			From 16	/9 to	From 1	6/12	toFrom 1	6/3 to		
	S. No	o. Otl	ner Source Income			16/6 to 15/	15/12	,, 10	15/3	.5/14	31/3	0,0		
				(i)	(ii)		(iii)		(iv)		(v)			
	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)													
	2		idend Incomerred in 1a(i)	ne										
	3	115 (In	idend Income u A(1)(a)(i) @ 20 cluding P ome)	%										
	4	115 (In	idend Income v AC @ 10% cluding P'	ı/s FI										

5	Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income)			
6	Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income)			
7	Dividend income chargeable at DTAA Rates			

		Rates							
Sche	dule C	YLA Details of Incom	ne after	Set off of current ye	ear losses				
	Sl.No	Head/ Source of Income			loss of th current year se	et (other speculation specified business loss	than (oth or from and s) of char year spec	n race horses amount rgeable to cial rate of tax) he current year	year's
				1	2	3	4		5=1-2-3-4
	i	Loss to be set off (Fill this row onl computed figure is negative)		•	(4 of Schedule HP)	(2vi of item Schedule BP)		of Schedule-OS)	
	ii	House property		( 4 of Schedule HP)					
<b>TENT</b>		Business (excluding Infrom life insurance but u/s 115B speculation in and income from speculations)	isiness ncome	( A38 of Schedule BP)					
CURRENT YEAR LOSS ADJUSTMENT	iv	Income from life insubusiness u/s 115B	irance	(3iv of item E of Sch. BP)		_			
OSS AL	v	Speculation income		(3ii of item E of Sch. BP)					
EAR L	vi	Specified business incor 35AD	ne u/s	(3iii of item E of Sch. BP)					
ENT Y	vii	Short-term capital taxable @ 15%		(9ii of item E of Schedule CG)					
CURR	viii	Short-term capital taxable @ 30%		( 9iii of item E of Schedule CG)					
	ix	Short-term capital taxable at applicable rat		( 9iv of item E of Schedule CG)					
		Short-term capital taxable at special rat India as per DTAA	gain tes in	(9v of item E of Schedule CG)					
	xi	Long-term capital taxable @ 10%	gain	(9vi of item E of Schedule CG)					
		Long-term capital taxable @ 20%		(9vii of item E of Schedule CG)					
	xiii	Long-term capital taxable at special rat India as per DTAA	gains tes in	(9viii of item E of schedule CG)					
	xiv	Net income from sources chargeable at n applicable rates	other ormal	( 6 of Schedule OS)					

XV	Profit from the activity of owning and maintaining race ( 8e of Schedule OS) horses		
xvi	Income from other sources taxable at special rates in (2e of Schedule OS) India as per DTAA		
xvii	Total loss set off		
xviii	Loss remaining after set-off (i – xvii)		

Sl. No.	Head/ Source of Income	Income after if any, of year's losses 5 of So CYLA)	current		Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	
		1		2	3	4	5
i	House property	(5ii of S CYLA)	schedule	(B/f house property loss)			
ii	Business (excluding Income from Insurance Business , speculation income and income from specified business)	(5iii of S CYLA)	Schedule	(B/f business loss, other than speculation or specified business loss)			
	Profit and gains from life insurance business u/s 115B	(5iv of S CYLA)	Schedule	(B/f business loss, other than speculation or specified business loss)			
iv	Speculation Income	(5v of S CYLA)	Schedule	(B/f normal business or speculation loss)			
v	Specified Business Income	(5vi of S CYLA)	Schedule	(B/f normal business or specified business loss)			
vi	Short-term capital gain taxable @ 15%	(5vii of S CYLA)	Schedule	(B/f short-term capital loss)			
vii	Short-term capital gain taxable @ 30%	( 5viii of S CYLA)	Schedule	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of S CYLA)	Schedule	(B/f short-term capital loss)			
ix	Short-term capital gain taxable at special rates in India as per DTAA		Schedule	(B/f short-term capital loss)			
X	Long-term capital gain taxable @ 10%	(5xi of S CYLA)	Schedule	(B/f short-term or long-term capital loss)			
xi	Long-term capital gain taxable @ 20%	( 5xii of S CYLA)	Schedule	(B/f short-term or long-term capital loss)			
xii	Long-term capital gains taxable at special rates in India as per DTAA	(5xiii of S CYLA)	Schedule	(B/f short-term or long-term capital loss)			
xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of S CYLA)	Schedule				
	Profit from owning and maintaining race horses	(5xv of S CYLA)	Schedule	(B/f loss from horse races)			
xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of S CYLA)	Schedule				

	Total of brought forward loss set off				
xvi	Current year's income remaining after set off Total + 5xi +5xii+5xiii+5xiv + 5xv)	of 5i + 5ii + 5iii + 5iv-	+ 5v + 5vi + 5vii	+ 5viii + 5ix + 5x	

S.		Date of Filing						Loss	Loss		Long-	Loss from
	nt Year	(DD/MM/YY YY)	proper ty loss	busines busines		eculative specified	speculati ve business	ed	insuran	capital loss	term Capital loss	owning and maintain
				ht forwar d	Amount as adjusted on account of opting for taxation section 115BAA	off duri ng the year		ss	ce busines s u/s 115B			ng rac horses
1	2	3	4	5a	5b	5c=5a- 5b	6	7	8	9	10	11
i	2010-11											
ii	2011-12											
iii	2012-13		4									
iv	2013-14											
v	2014-15		-									
vi	2015-16											
vi	i 2016-17						_					
vi	ii 2017-18						_					
ix	2018-19											
X	2019-20											
xi	2020-21											
xi	i 2021-22											
xi	ii 2022-23											
xi	Total of earlier year losses b/f											
xv	Adjustme nt of above losses in Schedule BFLA		(2i of Schedul e BFLA)		Schedule BF	FLA)	(2iv of Schedule BFLA)	(2v of Schedu le BFLA)	(2iii of Schedul e BFLA)			(2xiv Schedule BFLA)
xv	2023-24 (Current year losses)		(2xviii of Schedul e CYLA)		of Schedule	CYLA)	Schedule		Schedul	(2x+3x+4x+ 5x) of item E of Schedule CG)	x) of item	

xvi i	(Applicab le for Investme nt fund only)					
i i	Current year losses to be carried forward (xvi-xvii)					
xix	Total loss Carried forward to future years (xiv- xv+xviii)					

Schedul	e UD Unah	sorbed deprec	iation and allo	wance under sect	ion 35(4)			
Sl No	Assessment Year		Dep	Allowance under section 35(4)				
		Amount of brought forward unabsorbed depreciation	Amount as adjusted on account of opting for taxation section 115BAA	Amount of depreciation set- off against the current year income	Balance carried forward to the next year	allowance	allowance	Carried forward to the next
(1)	(2)	(3)	(3a)	(4)	(5)	(6)	(7)	(8)
l i	Current Assessment Year							
ii								
iii								
iv	Total			(3xvi of BFLA)			( 4xvi of BFLA)	

Schedule	Effect of Income Computation Disclosure Standards on profit					
Sl. No.	ICDS	Amount (+) or (-)				
(i)	(ii)	(iii)				
I	Accounting Policies					
II	Valuation of Inventories (other than the effect of change in method of valuation w/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)					
III	Construction Contracts					
IV	Revenue Recognition					
V	Tangible Fixed Assets					
VI	Changes in Foreign Exchange Rates					

VII	Government Grants	
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)	
IX	Borrowing Costs	
X	Provisions, Contingent Liabilities and Contingent Assets	
11a.	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X) (if positive)	
11b.	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X) (if negative)	

Scheo	lule	10AA De	duction under section 10AA				
	Ded	uctions in respect	of units located in Special Economic Zone				
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	Sl	Amount of deduction		
10AA	a	Undertaking No.1	1	a	(item 17 of Annexure A of Form 56F for Undertaking 1)		
S/N NOI	b	Undertaking No.2	2	b	(item 17 of Annexure A of Form 56F for Undertaking 2)		
DEDUCTION	c	Total deduction u	nder section 10AA (a+b)			c	

hed	ule	800	3	Details of donations entitled fo	or deduction under se	ection 80G			
A			ations entitle lifying limit	d for 100% deduction without					
		Nan	ne and addres	s of donee	PAN of Donee	Amo	ount of don		Eligible Amount of donation
	-	i				Donation in cash	Donation in other mode	Total Donation	
		ii							
		iii							
	•	iv	Total						
В			ations entitle lifying limit	d for 50% deduction without					
		Nan	ne and addres	s of donee	PAN of Donee	Amo	ount of don		Eligible Amount of donation
	-	i				Donation in cash	Donation in other mode	Total Donation	
		ii							
		iii							
	ļ	iv	Total						

Nar	ne and address of donee		PAN of	f Donee	Amo	ount of don		Eligible Amount o donation
i					Donation in cash	in other	Total Donation	
ii								
iii								
iv	Total							
Donations entitled for 50% deduction subject to qualifying limit		et to						
Nar	Name and address of donee			ARN (Donation Reference Number)		ount of don		Eligible Amount o donation
i					Donation in cash	in other	Total Donation	
ii								
iii								
-	Total							

S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of donee	PAN of Donee		Amount of	donation	Eligible Amount of donation	
				Donation in cash		Donation in other mode	Total Donation	
i								
ii								
	Total donation							

Scl RA	hedu	lle	Details of donations to resea 35(2AA)]	arch associations etc. [dec	luction under secti	ions 35(1)	(ii) or 35	5(1)(iia) or 35(1)(iii) or
		Nan	e and address of donee	PAN of Donee	Amount	of donatio	n	Eligible Amount of donation
					Donation in cash	Donation in other mode	Total	
		i						
	•	ii						
	•	iii	Total					

Scho IA	edu	Deductions under section 80-IA			
	a	Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i)	a1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)
80-IA		[Infrastructure facility]	a2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)
S/N		Deduction in respect of profits of an undertaking referred to in section 80-	b1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)
DEDUCTION		IA(4)(iv) [Power]	<b>b</b> 2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)
DEDI		Deduction in respect of profits of an undertaking referred to in section 80-	c1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)
		IA(4)(v) [Revival of power generating plant]	c2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)
	d	Total deductions under section 80-IA (a1 + a	12 + b	b1 + b2 + c1 + c2	d

a	Deduction in the case of undertaking which begins commercial production or refining of mineral oil	a1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
-	[Section 80-IB(9)]	a2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
b	Deduction in the case of an undertaking developing and		Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
	building housing projects [Section 80-IB(10)]	b2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
с	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits,	c1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
	vegetables, meat, meat products, poultry, marine or dairy products [Section 80-IB(11A)]	c2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
d	Deduction in the case of an undertaking engaged in integrated business of handling, storage and	d1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
	transportation of food grains [Section 80-IB(11A)]	d2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
e	Total deduction under section 80-IB (Total of a1 to d2)	1	1		g

Sche	edul	e 80-IC or 80-IE Deductions under section 80-IC or 80-IE			
	a	Deduction in respect of undertaking located in Sikkim	a1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)
·IC		·	a2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)
DEDUCTION U/S 80-1C	b	Deduction in respect of undertaking located in Himachal Pradesh	b1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)
UCTIO			<b>b</b> 2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)
DED	c	Deduction in respect of undertaking located in Uttaranchal	c1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)
		6		Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)

		da1	Undertaking no.	(30 of Form No. 10CCB of the	-	
da	Assam		1	undertaking)		
		da2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
db	Arunachal	db1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)	-	
ub	Pradesh	db2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
de	Manipur	dc1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)	-	
30	pur	dc2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
dd	Mizoram	dd1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)		
		dd2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
de	Meghalaya	de1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)		
	-9, ***	de2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
df	Nagaland	df1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)		
		df2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
dg	Tripura	dg1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)		
-8	r	dg2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
	Total deduction dg2)	on for u	ındertakings locate	d in North-east (total of da1 to	dh	
			ction 80-IC or 80-I		<b>.</b>	ļ

Sch	edule	VI-	A Dedu	ctions under Chapter	VI-A	1			
	1	Part	t B- Deduction i						
		a	80G		b	80GGB			
S		с	80GGA		d	80GGC			
CTIO		Tota	al Deduction un	1					
EDU	2	Part	t C- Deduction i	in respect of certain inc	come	es			
TOTAL DEDUCTIONS		e	80-IA	(d of Schedule 80-IA)	f	80-IAB			
TO		g	80-IAC		h	80-IB	( e of Schedule 80-IB)		
		i	80-IBA		j	80-IC/ 80-IE	(e of Schedule 80-IC/ 80-IE)		
		k	80JJA		l	80JJAA	[Sl.no. 5I(eiv) +5II of Annexure to Form 10DA]		

	m	80LA(1)	(9 of Annexure to Form 10CCF)	n	80LA(1A)	(9 of Annexure to Form 10CCF)		
	0	80M- Details of distribution of dividend as provided in e-filing utility		p	80-PA			
1	Γota	l Deduction under Pa	art C (total of e to	<b>p</b> )	1	•	2	
3	Γota	l deductions under C	hapter VI-A (1 +	2)			3	

Sl	Section/Description	Ø	Special rate	Income	Tax the
No			(%)	(i)	(ii)
	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares/equity oriented MF on which STT paid)		15	(5vi of Schedule BFLA)	
2	115AD (STCG for FIIs on securities where STT not paid)		30	(part of 5vii of Schedule BFLA)	
	112 proviso (LTCG on listed securities/ units without indexation)		10	(part of 5xof Schedule BFLA)	
4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)		10	(part of 5x of Schedule BFLA)	
	115AB (LTCG for non-resident on units referred in section115AB)		10	(part of 5x of Schedule BFLA)	
6	115AC (LTCG for non-resident on bonds/GDR)		10	(part of 5x of Schedule BFLA)	
7	115AD (LTCG for FII on securities)		10	(part of 5x of Schedule BFLA)	
8	112 (LTCG on others)		20	(5xi of Schedule BFLA)	
	112A (LTCG on sale of shares or units on which STT is paid) or section 115AD(1)(b)(iii)-Proviso		10	(5x) of Schedule BFLA)	
10	STCG chargeable at special rates in India as per DTAA			(part of 5ix of Schedule BFLA)	
	LTCG Chargeable at special rates in India as per DTAA			(part of 5xii of Schedule BFLA)	
12	115B (Profits and gains of life insurance business		12.50	(5iii of Schedule BFLA)	
	115AC ((Income by way of interest received by non-resident from bonds purchased in foreign currency)		10	(part of 2cx of Schedule OS)	
	115AC (Income by way of Dividend received by non- resident on GDR purchased in foreign currency)		10	(part of 2cxi of Schedule OS)	
14	115BB (Winnings from lotteries, puzzles, races, games etc.)		30	(2a of Schedule OS)	
15	115BBH- Tax on Income from Virtual Digital asset				
	A Income under head business or profession		30	(3f of Schedule BP)	
	B Income under head Capital Gain		30	(C2 of Schedule CG)	
110	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)		60	(2b of Schedule OS)	

17 115A(1)(b)(A) and 115A(1)(b)(B) (Income of a foreign company from Royalty & Fees for Technical Services )		10	(part of 2cxix of Schedule OS)	
18 115BBF (Income from patent)				
a Income under head business or profession		10	(3d of Schedule BP)	
b Income under head other sources		10	(2cxvii of Schedule OS)	
19 115BBG (Income from transfer of carbon credits)				
a Income under head business or profession		10	(3e of Schedule BP)	
b Income under head other sources		10	(2cxviii of Schedule OS)	
10 Income from other sources chargeable at special rates in India as per DTAA			(part of 2e of Schedule OS)	
Pass Through Income in the nature of Short-term Capital Gain chargeable @ 15%		15	(part of 5vi of Schedule BFLA)	
Pass Through Income in the nature of Short-term Capital Gain chargeable @ 30%		30	(part of 5vii of Schedule BFLA)	
Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10% u/s 112A		10	(part of 5x of Schedule BFLA)	
Pass Through Income in the nature of Long-term Capital Gain chargeable @ 20%		20	(part of 5xi of Schedule BFLA)	
Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10% other than section 112A		10	(part of 5x of Schedule BFLA)	
Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)	_		(2d of Schedule OS)	
Income received in respect of units purchased in foreign currency by an off-shore fund-115AB(1)		10	(2cx of Schedule OS)	
Income from royalty where agreement entered between 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and 31.3.1976, and agreement is approved by the Central Government.		50	(2cxix of Schedule OS)	
Paragraph EII of Part I of first schedule of Finance Act				
Any other income chargeable at special rate (Drop down to			(part of 2c of Schedule OS)	
be provided in e-filing utility)			(F s) == s) ==	

Schedu	ıle IF		Informati	ion regarding inves	tment in uninco	rporated entities	1					
	Number of entities in which investment is held											
ENTTIES IN WHICH INVESTMENT IS HELD	Sl.	Name of the entity	Type of the entity	PAN of the entity	Whether the entity is liable for audit? (Yes/No)	Whether section 92E is applicable to entity? (Yes/ No)	Percentage Share in the profit of the entity	Amount of share in the profit	on 31st March in the entity			
H INVESTME	No.	chity	entity					1	ii			
WHIC	1											
TIES IN	2											
ENT	3											
	4	Total					I					

Sched	lule l	ÐΙ		Details of Exen	npt Income (In	come not to be in	cluded in Total	Incom	e or n	ot chargeable to t	ax)	
	1	Inter	est i	ncome							1	
	2	i		ss Agricultural receip 7B or 8)	ots (other than	income to be ex	xcluded under	rules	i			
		ii	Exp	enditure incurred on a	agriculture				ii			
		iii	Una	bsorbed agricultural l	oss of previous	s eight assessmen	t years		iii			
		iv Agricultural income portion relating to rules 7, 7A, 7B(1), 7B(1A) and 8 (from Sl. No. 39 of Sch. BP)										
		v Net Agricultural income for the year (i - ii - iii + iv) (enter nil if loss)										
		In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land)										
			a	Name of district alon	g with pin code	e in which agricul	ltural land is lo	cated				
	b Measurement of agricultural land in Acre											
1E		c Whether the agricultural land is owned or held on lease (drop down to be provided)										
EXEMPT INCOME			d	Whether the agricult	ural land is irr	igated or rain-fed	d (drop down to	be pro	vided	)		
IPT II	3	Othe	r exe	empt income (please sp	3							
EXEN				ome u/s 10(23FB), 10( 23FF), 10(4D) (Please		.,,						
		a		Date of Form Filed it	•	_		3a				
				d row option and drop	•	•						
		b	Any	y other Income (Speci ity	fy nature ) – A	Add row option to	be provided in	<sup>1</sup> 3b				
	4	Inco	me n	ot chargeable to tax as	s per DTAA			ı				
		Sl.	No.	Amount of income	Nature of income	Country name & Code	Article of DTAA		d of ome	Whether TRC obtained		
										(Y/N)		
				ugh income not charg	eable to tax (So	chedule PTI)					5	
	6	Tota	l (1+	2+3+4+5)							6	

Sched	ule PTI	Pass Thro	ugh Income de	etails from bus	iness tr	ust or i	nvestment	fund as per	section 115UA	, 115UB	
F)	S.No	Invested in section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	S.No	Head		Current year income	Share of Current year loss distributed by Investment fund	Net Income/ Loss 9=7-8	TDS on such amount, if any
MOX	(1)	(2)	(3)	(4)	(5)	(6)		(7)	(8)	(9)	(10)
PASS THROUGH INCOME	1.	(drop down to be provided)			i	House property of A Ai Aii		rm			
						В	Long-ter	m	L		
						Bi	Section				

				I		1	112A	I			
						Bii	Section other than				
							112A				
					iii	Othe	er Sources				
						A	Dividend				
						В	Others				
					iv	Inco	me claimed to	be exem	pt		
					- '		u/s	I			T
						A	10(23FBB)				
						В	u/s				
							•••••				
						C	u/s				
	2.				i		se property				
					ii	Capi	ital Gains	•		•	
						a	Short-				
							term				
						ai	Section 111A				
						aii	Others				
						b	Long-term				
						bi	Section 112A				
						bii	Other than 112A				
					iii	Othe	er Sources	<u>l</u>	<u> </u>		
						a	Dividend				
						b	Others				
					iv	Inco	me claimed to	be exem	pt		
						a	u/s				
							10(23FBB)				
						b	u/s				
						С	u/s				
NOTE	<b>&gt;</b>	Please refer to th	e instructions	for filling out	this sche	dule.					
				J J	50.00						
Schedu	ule MAT	Computat	ion of Minimu	ım Alternate T	ax pava	ble un	der section 11	5JB			

Sche	edul	e MAT	Computation of Minimum	Alternate Tax p	ayable und	ler section 115JB		
			Profit and Loss Account is e III to the Companies Act,				of Parts	
			ether profit and loss accoung such company (If yes, wri			ce with the provision	ns of the	
Minimum Alternate Tax	3	policies, acco been followe	the Profit and Loss According standards and same d as have been adopted for al body meeting? (If yes, we	e method and r r preparing ac	ates for ca counts laid	lculating depreciati	on have	
inimum	1		ax as shown in the Profit a enter item 56 of Part A-P&		,	tem 56 of Part A-	4	
M	5	Additions (if	debited in profit and loss a	ecount)				
			ax paid or payable or i g the amount of deferred n thereof	•	a			

-		<b>.</b>	I#-	I		
	b	Reserve (except reserve under section 33AC)	5b			
	c	Provisions for unascertained liability	5c			
	d	Provisions for losses of subsidiary companies	5d			
	e	Dividend paid or proposed	5e			
	f	Expenditure related to exempt income under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	5f			
	g	Expenditure related to share in income of AOP/BOI on which no income-tax is payable as per section 86	5g			
	h	Expenditure in case of foreign company referred to in clause (fb) of explanation 1 to section 115JB	5h			
	i	Notional loss on transfer of certain capital assets or units referred to in clause (fc) of explanation 1 to section 115JB	5i			
	j	Expenditure relatable to income by way of royalty in respect of patent chargeable to tax u/s 115BBF	5j			
	k	Depreciation attributable to revaluation of assets	5k			
	1	(k) of Explanation 1 to section 115JB	51			
	m	Others (including residual unadjusted items and provision for diminution in the value of any asset)	5m			
	n	Total additions (5a+5b+5c+5d+5e+5f+5g+5h+5i+	5j+5	(k+5l+5m)	5n	
6	Dec	ductions				
	a	Amount withdrawn from reserve or provisions if credited to Profit and Loss account	6a			
	b	Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	6b			
	c	Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset	6c			
	d	Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account	6d			
	e	Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115JB	6e			
	f	Notional gain on transfer of certain capital assets or units referred to in clause (iie) of Explanation 1 to section 115JB	6f			
	g	Loss on transfer of units referred to in clause (iif) of Explanation 1 to section 115JB	6g			
	h	Income by way of royalty referred to in clause (iig) of Explanation 1 to section 115JB	6h			
	i	Loss brought forward or unabsorbed depreciation whichever is less or both as may be applicable	6i			
	j	Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	6j			
	k	Others (including residual unadjusted items and the amount of deferred tax credited to P&L A/c)	6k			
	l	Total deductions (6a+6b+6c+6d+6e+6f+6g+6h+6i+6j+6k)	6l			

	7	Book	k profit under sectio	n 115JB (4+ 5n –	· 6l)					7			
	8	draw Stan comp	ther the financial st yn up in compliand dards (Ind-AS) sp panies (Indian Ac . If yes, furnish the	ce to the Indian ecified in Anne counting Standa	Accounting xure to the		∃ Ye	es	□ No				
			dditions to book p C) of section 115JB	rofit under sub-s	sections (2A)								
		a ii	Amounts credited to n statement of pro- titems that will not oss"	ofit & loss und	er the head	8a							
		b o	Amounts debited to on distribution of no n a demerger			8b							
			One fifth of the trans n section 115JB (2C		s referred to	8c							
		d C	Others (including res	sidual adjustmen	t)	8d							
		e T	Total additions (8a +	8b + 8c + 8d)		8e							
			Deductions from boto (2C) of section 12		sub-sections								
		f ii	amounts debited to n statement of pro- litems that will not loss"	fit and loss und	ler the head	8f							
		g lo si	Amounts credited to oss on distribution hareholders in a de	on of non-cash merger	assets to								
		h iı	One fifth of the train section 115JB (2C	) (if applicable)		8h							
		i (	Others (including res	sidual adjustmen	t)	8i							
			Total deductions (8f			8j							
	9	Deen 8j)	ned total income u	nder section 115	JB (7 + 8e –	9							
			eemed total income in IFSC, if any	u/s 115JB from	Units located	9a							
		In I	eemed total income -9a)	u/s 115JB from	other Units(	9b							
	10	Tax	payable under section	on 115JB [9% of	f (9a)+ 15%	of (91	b)]			10			
Sche	dub	e MA	TC Compute	ition of tax credit	under section	n 1151	ΓΔ Δ						
			under section 115JB					-R-TTI)			1		
			under other provision						-R-TTI	)	2		
			unt of tax against w										
	3	enter		men credit is ava	mabic femer	(2 – 1)	) ij 2	is greater t	nun 1, c	nnei wise	3		
			sation of MAT cred ioned in 3 above and							nt year i	s subject	to maximum	of amoun
REE		S.No	Assessment Year	MAT Credit						MAT		tBalance MA	T Credit
MAT CREDIT			(A)		Set-off in ear	lier ye		Balance F forward	Brought	Current	during th Year	Carried For (D)= (B3) -	
				,				(B3)=(B2)-(	<b>B1</b> )	(C)			. ,
		i	2008-09										

2009-10 2010-11

iv	2011-12		
v	2012-13		
vi	2013-14		
vii	2014-15		
viii	2015-16		
ix	2016-17		
x	2017-18		
xi	2018-19		
xii	2019-20		
xiii	2020-21		
xiv	2021-22		
xv	2022-23		
xvi	2023-24[(SI no 1-SI no 2 of) -(SI No 6c -2f of Schedule Part B-TTI, only if positive)]		
xvii	Total		
	ount of tax credit under section ount of MAT liability available		

G.I		DDG 5		6.4			
Sche		BBS	etails	s of tax on c	listributed income of a dome	stic company on buy back of shar	res
	S	Descriptio	n		Details of 1 <sup>st</sup> buy-back	Details of 2 <sup>nd</sup> buy- back	Details of 3 <sup>rd</sup> buy- back
	(i )	(ii)			(iii)	(iv)	(v)
	1	Date of pa considerat shareholde back of sha	ion er	to the	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)
	2	Amount considerat the comp back of sha	any	on buy-			
SHARES	3	Amount received by the company for issue of such shares					
CK OF	4	Distributed Income of the company (2 – 3)					
TAX ON BUY BACK OF SHARES	5	Tax payable on distribut	а	Additio nal income- tax @20% payable under section 115QA on 4			
	3	ed income	b	Surcha rge on 'a'			
			c	Health & Educati on cess on (a+b)			

	d Total tax payable (a+b+c)						
6	Interest payable under section 115QB						
7	Additional income-tax and interest payable (5d + 6)						
8	Tax and interest paid						
9	Net payable/refundable (7-8)						
1 0	Date(s) of deposit of tax on distribution income	Date 1 (DD/MM/Y YYY)	Date 2 (DD/MM/Y YYY)	Date 1 (DD/MM/Y YYY)	Date 2 (DD/MM/Y YYY)	Date 1 (DD/MM/Y YYY)	Date 2 (DD/MM/Y YYY)
1	Name of Bank and Branch						
1 2	BSR Code						
1 3	Serial number of challan						
1 4	Amount deposited						

Sched TPSA			Details	E(2A) as per the scl	hedule provided in	e-filing utility			
	1	exce	ss money		atriated within th	u/s 92CE(2A) is one prescribed time AYs)			
		a	Additiona	l Income tax paya	ble @ 18% on ab	ove			
	2	b	Surcharge	e @ 12% on "a"					
	2	с	Health &	Education cess on	(a+b)				
		d	Total Add	litional tax payabl					
2A)	3	Taxe	es paid						
2CE(	4	Net	tax payabl	le (2d-3)					
6 NO		Date(s) of deposit of		Date 1	Date 2	Date 3	Date 4	Date 5	Date 6
FAX ON SECONDARY ADJUSTMENTS AS PER SECTION 92CE(2A)	5	tax secon adju as secti	on ndary stments per	(DD/MM/YYYY )	(DD/MM/YYYY )	(DD/MM/YYYY )	(DD/MM/YYYY )	(DD/MM/YYYY )	(DD/MM/YYYY )
ADJUSTMI	6	Nam Ban Brai	k and						
KRY,	7	BSR	Code						
SECOND	8	Seria num chal	ber of						
TAX ON	9	Amo depo	ount osited						

	SI.	Code	Taxpayer Identification Number			Income from outside India (included in PART B-TI)	outside India	under normal provisions in India	available in India	Relevant article o DTAA i relief claimec u/s 90 or 90A
Cz.					(a)	(b)	(c)	( <b>d</b> )	(e)	<b>(f)</b>
CIE	1			i	House Property					
XX RE				hi	Business or Profession					
D T/				iii	Capital Gains					
AN				iv	Other sources					
√DIA				Tota	al					
Œ	2			i	House Property					
INCOME FROM OUTSIDE INDIA AND TAX RELIEF				hi	Business or Profession					
)M(				iii	Capital Gains					
FRC				iv	Other sources					
ME				Tota	al					

1	Details of Tax r	elief claimed				
	Country Code	Taxpayer Identification Number	Total taxes paid (total of (c) of respect of each	Schedule FSI in	Total tax relief available n(total of (e) of Schedule FSI in respect of each country)	Section under which relief claime (specify 90, 90A of 91)
	(a)	<b>(b)</b>	(c)		(d)	(e)
2	Total  Total Tax relief of total of 1(d))	available in respec	ct of country where	DTAA is applica	able (section 90/90A) (Part	
3	Total Tax relief total of 1(d))	available in respec	t of country where	DTAA is not app	licable (section 91) (Part of 3	
4					owed in India, has been provide the details below	Yes/No
	a Amount of t	ax refunded		Assessment y India	year in which tax relief allo	wed in

S	chedu	ıle FA	<b>Details</b>	of Foreign	Assets an	d Inc	ome from	any sour	ce outside India			
			f Foreign Depos day of Decembe		ınts held (i	ncludii	ng any ben	eficial inte	rest) at any time (	luring the (	calendar	year ending
ASSETS		Country name	Country code	Name of financial institu- tion	Address of financial institu- tion	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

								T		1		1			Т		1		
(i)																			
(ii)																			
A2			oreign C			ounts held (i	nclu	ıding a	any b	enefici	al i	nterest) :	at an	y time	durinş	g the	calen	dar y	ear ending as
SI No	Countr	·y	Countr	fi	ame nancia stituti	-	ZII	le nt		Statu	S	Account opening date	ba du th	eak dance iring e eriod	Clos bala	_	paid acco perio (drop prov natu inter ds rede	/credi ount od p do ided re of rest/div from mption	during the own to be specifying amount viz. vidend/procee
(1)	(2)		(3)	(4	)	(5)	(6)	(7)	)	(8)		(9)	(1	0)	(11)		(12)		
(i)																			
(ii)																			
A3	Details calenda	of F ar yea	oreign I	Equity g as on	and E 31 <sup>st</sup> d	Debt Interest ay of Decem	hel ber	ld (inc	cludii	ng any	be	neficial i	nter	est) in	any ei	ntity	at ar	ny tim	e during the
SI No	Countr name	у	Counti	•	ame itity	of Address of entity	ZII	le of		acqui	rin the	Initial value the investm nt	of vain e nt th	vestm durii	of g va	lue :	amour paid/c ed respec the h	nt credit with ct to olding g the	Total gross proceeds from sale or redemption of investment during the period
(1)	(2)		(3)	(4	)	(5)	(6)	(7)	)	(8)		(9)	(1	0)	(11)		(12)		(13)
(i)																			
(ii)																			
A4						nsurance Co as on 31 <sup>st</sup> da					ntr	act held	(incl	uding	any be	nefi	cial in	iterest	) at any time
Sl No	Countr name	у	Countr code	in in		of financia on in which ce contrac	fir	ancia	l (	ZIP code		Date contract	•	suri	cash render contra	val		amou paid/ with the	
(1)	(2)		(3)	(4	)		(5)	)	(	(6)	(	(7)		(8)				(9)	
(i)							-				$\dagger$								
(ii)							+		$\dashv$		$\dagger$			+					
В			inancial 31 <sup>st</sup> day				held	(inclu	uding	any l	oen	eficial in	teres	t) at a	ny tin	ie di	uring	the c	alendar year
Sl No	ry	Zip Cod	of	Addre	ess of	Nature Interest-		Date since		stmen	aco	crued	Natu Inco		Incom return		xable	and o	ffered in this
	-	e	entity	the Er	ntity	Direct/ Beneficial owner/ Beneficiary		held	t (a (in rupe			m such erest			Amou nt	wl	chedul here fered		em number schedule
(3)	2a	2b	(3)	(4)		(5)		(6)	(7)		(8)		(9)		(10)	(11	1)	(12	2)
(i)																			

(**)													l								
(ii)																					
С	Details of D				_	erty	held (i	nclud	ling ar	ıy bei	neficial i	inter	est) at a	ny t	ime dı	ırin	g the	cale	ndar yea	ar e	nding as on 31°
Sl. No.	Country Name	Cod	Add the l				nershi				stment	dei	come rived	Inc	ure ome		ncom eturn		xable a	nd	offered in thi
	and code	e				owr	eficial	n		(at rupe			om the			Ā	mou		Schedul where offered		Item numbe of schedule
(1)	2a	2b	(3)			(4)		(5)		(6)		(7)	)	(8)		(9	9)		(10)		(11)
(i)																					
(ii)																					
D	Details of 31st day	•			-	l Ass	set held	l (inc	luding	any	benefic	al in	terest) a	it an	y time	e du	ring	the o	calendar	r yea	ar ending as o
Sl No	Country Name	Cod	Natu Asse		of	Ow Dir	nership				estment	dei		In	ture come		Incor retur		axable a	ınd	offered in thi
	and code	е				owr	eficial er/ eficiar	n y			cost) (i ees)	n fro ass		e			Amo	unt	Schedu where offered		Item number of schedule
(1)	(2a)	(2b)	(3)			(4)		(5)		(6)		(7)	)	(8)	)		(9)		(10)		(11)
(i)																					
(ii)																					
E	Details (													_						ny t	ime during the
SI No	Name Institution which account	on 1	the A in of the Ir d or	t istitu	he C	ode	Name the accour holder	ıt Î		er Ba Inv nt the	lance/ vestme during e year	inco accı taxa	rued able in y		yes, Inco	ne ied	th	(7) nis re		Inco	ome offered in
					. 1			ļ		l					I	Am	ount	Sche when	re		n number o edule
(1)	(2)		(	(3a)	(3b)	(4)		(5)	(6	)		(7)		(8)		(9)		(10)		(11)	)
(i)																					
(ii)																					
F	Details of	trusts	s, cre	ated	und	er tl	ne laws	of a	countr	y out	side Inc	lia, i	n which	you	are a	trus	stee, l	benef	ficiary o	r se	ttlor
	Country Z	Zip Code	Nam and		Namo and		Name and	Nai add	me :	and E		Whe		f (	8) is	If ( retu		yes	, Incom	ne (	offered in this
	and code		addr of trust	the	of	•	address of Settlor	s Ber	neficia	Г	held			leriv	ed the	Am	ount	Scho whe offe			m number o edule
(1)	(2a)	(2b)	(3)	(	(4)	1	(5)	(6)		(	7)	(8)		(9)		(10)		(11)		(12)	)

(i)																				
(ii)																				
	Details	of any	oth	ner in	come de	rived fi	rom	any sou	irce ot	ıtside	India	whicl	h is	not inc	luded in,	(i)	items A	to F a	bove	and, (ii)
G	income	under	the	head	business	or pro	fessi	ion												
															If (6) is	ye	es, Inco	me of	fered	in this
Sl	Countr	y Zir		Name	and a	ddress	Inc	ome	N	ature	0	f	ethe	r.	return					
No	Name a	nd Co			e persoi 1 derived		1	ived	- '	come		taxa	able	in nds?	Amount		hedule			nber of
	code			WIIOII	i uci ivec	ı						you	н на	iius.			nere fered	sche	dule	
(1)	(2-)	(2)	`	(2)			(4)		(5	•		(0)			(7)			(0)		
(1)	(2a)	(2b	)	(3)			(4)		(5	»)		(6)			(7)	(8)	)	(9)		
(i)																				
VOTE	₹ ▶	Please	ref	er to i	nstructio	ns for f	illin	g out thi	is sche	dule										
																				n 8 of the
SCH	EDULE	SH-1			es Act, 20 mies Act,	,							-			ed i	by guarai	ntee un	der se	ection 3(2)
If vo	u are ar	unlist			ny, plea										<sub>F</sub> /					
					e end of															
	e of th			ntial		f share		PAN		Da	ite (	f N	umb	er H	ace valu	ue	Issue Pi	rice pe	r A	nount
	eholder	sta	tus	in	-31			/Aad			otmer	t of	sh		er share		share	<b>F</b> •		ceived
		Ind	па					No.				ne	eld							
D-4-	:16				4:		12		4	441	J E	41	•							
					cation m								-					l p		
Nam the	e of		tatu		pe of sh		r No	/Aadha ).	Date appl	e of licati	shar	iber ( es		Applica ion	f Face share		alue p		oposo ice	ed issue
appl	icant	in In	lia						on		appl	ied fo		money received	i					
Deta	ils of sh	l areho	der	s who	is not a	a share	hold	ler at tl	ne end	of th	e pre	vious	year	r but w	vas a sha	reh	older at	any ti	ime d	uring the
prev	ious yea	r																		
Nam the		Resider I sta		Type		/Aad · No.		ımber ares hel	of d	Face value				nount ceived	Date of		ite on nich			In case of transfer/s
shar		n India		shar		1.00	522		-	per		per	100		allotm		ase to	n		ale, PAN
der										shar		shar e			ent	be sh	arehol			of the new
																de	r			sharehol der
SCHI SH-2	EDULE	SHAI	REH	IOLD	ING OF	STAR	T-U	PS												
									m.2 :-	ndor -	are F	of Di	DIIT	notific	eation des	ha	10 02 20	10 nla	aca f.	ırnish the
	wing de					ueciai	auoi	ıı ını roı	111-2 u	nuer p	Jata 3	ים זט	. 111	поши	ation dat	eu	19.02.20	19, pie	ase II	ii iiisii tile
Deta	ils of sh	arehol	ling	g as at	the end	of the p	orev	ious yea	r											
	e of th	e Cat	ego	ry of s	sharehol	der		Туре		Aadh	Dat			Numb	Face		ssue	Paid	up	Share
shar	eholder				to be		d- $ $	of share	aar N	lo.	allo	tmen		er of shares	value per		rice er	value share	•	premiu m
					venture ature cap		al							held	share	_	hare			
		spe	cifie	d con	npany/ a															
		per	son)																	

Details of share application money pending allotment as at the end of the previous year

the applicant	resident/ ver	to be nture o pital	e provided- n capital compa fund/ specij	my/ of	No.	N/Aadhaar	Date of application	t o	Number of shares applied for	Face valu e per shar e	Propose d issue price per share		Share applicat ion premiu m
Details of s previous ye Name of the shareholde r	ar	Typ e of shar e	not a shareh PAN/Aadh aar no.	Date allotn	of		Face value per share	Issu Pric per shan	ie Pai ce up val	d Da wh ue cea be	nte on nich ased to	Mode of cessation	during the  In case of transfer, PAN of the new sharehold er
	venture capital fund/ specified company/ any other person)												

NOTE For definition of expressions—"venture capital company", "venture capital fund" and "specified company", please refer DPIIT notification dated 19.02.2019.

	<b>5 CULLI</b> S	or Dunun	ilg of failu a	ppui tenant ti	here to, or b	oui, being a	resident	iai iiu	isc			
Sl. No	Addre	ess	Pin co	de	Date of a	cquisition	Cost of a	cquisi	tion Rs.	Purpo	se for whicl	ı used
										(dropa	lown to be p	rovided)
(1)	(2)		(3)		(4)		(5)			(6)		
(i)												
(ii)												
В	Details	of land	or building o	or both not b	eing in the n	ature of res	idential	house		1		
	Addre	ess	Pin co	de	Date of ac	quisition	Cost o	f acqui	sition Rs.	Purpo	se for which	ı used
No ·										(dropa	lown to be p	rovided)
(1)	(2)		(3)		(4)		(5)			(6)		
(i)												
C	Detail	s of listed	l equity shar	res								
	Openi	ng balan	ce	Shares acqu	ired during	the year	Shares the year	transf r	erred during	Closing	balance	
	No. of share s	Type of shares	Cost of acquisition		Type of shares	Cost of acquisition	No. of shares	~ 1	considerati	No. of shares		Cost acquisitio
	1	2	3	4	5	6	7	8	9	10	11	12

D	Details of	unliste	d equity	shares													
	Name of company	PAN	Openi	ing balance	Shares	acq	uired dur	ng t	he yea	ır			Shares transfo during			osing	balance
				Cost of acquisition		of S	Date of subscri- ption purchase	per	lue	Issue price per share (in case of fresh issue)	Purchas price p share case purchas from existing shareholer)	er in of N	o. of hares	Sale consider ion	of L	o. of ares	Cost of acquisiti on
E	Details of	other so	ecuritie	<u>s</u>													
	Type er li securiti o	Wheth r sted r		g balance	Securitie	es ac	cquired du	ring	g the y	ear		tra	urities nsferre year		ng Cl	osing	balance
		:	No. of securiti es	•		on/	te of specific temperature of the second sec	alu er har	Issue price secur y case fresh issue)	of section of from exist	urity (in e of chase	No.	uritie	Sale considera on	No seti see es	o. of curiti	Cost of acquisiti
F	Details of	capital	contrib	ution to oth	er entity	7											
	Name of entity	f PAN		pening alance	Amou contri during year	but	Ame ed with the duri year	dra ng	wn	profit dividintero debit credi	est ed or	losin	g bala	nce			
G	Details of	Loans	and Ad	vances to ar	ny other	con	cern (If m	one	y lend	ing is r	ot assess	e's s	ubstai	ntial busi	ness )		
	Name of person				ng Balan		Amount		A	moun	Interest debited, i		Clos			ate of	finterest
н	Details of	motor	vehicle.	aircraft, ya	cht or ot	her	mode of t	rans	mort								
			et Reg	istration n						Date of	acquisitio	n	_	oose for v			)
I	Details of	Jewelle	ry, arcl	naeological o	collection	ns, c	drawings,	pain	tings,	sculpt	ures, any	worl	c of ar	t or bulli	n		
	Particula	ars of as	sset	Quantity		•	Cost of acc	quisi	ition	Date	of acquis	tion		(dro	pose pdown ided)	of	f use
	Details o																

		Name of the person	PAN	Opening Balance	Amount received	paid	Interest credited, if any	 Rate of interest (%)
NO?	TE >	Please refer to	instructions for fillin	g out this schedule.				

					- J J													
Sche	dule	AL-2 Assets an	d liabiliti	es as a	at the en	d of t	he yea	r (ap	plicab	le for s	start	-ups on	ly)					
		If you are a star furnish the follo															ed 19.	02.2019, please
	A	Details of buildi	ng or lan	d app	urtenan	t ther	e to, o	r bot	h, bein	g a re	sider	ntial hou	ise acc	quired	sinc	e inco	rpora	tion
	Sl. No.	Address	Pin coo	le I	Date of a	ecquis	sition		Cost cquisi	tion Rs		Purpos used (a provide	dropdo			or be previ	fore	ransferred on the end of the ear, if Yes date
	(1)	(2)	(3)	(	(4)			(:	5)			(6)				(7)		
	(i)																	
	(ii)																	
	В	Details of land or	r buildin	g or bo	oth not l	eing	a resid	lenti	al hous	se acqı	iired	l since in	corpo	ration	1			
	Sl. No.	Address	Pin coo	le I	Date of a	equis	sition		Cost cquisi	tion Rs		Purpos used (a provide	dropdo			or be previ	fore	ransferred on the end of the ear, if Yes date
	(1)	(2)	(3)	(4	4)			(5	5)			(6)				(7)		
	(i)																	
	C	Details of Loans	and Adv	ances	made si	ince i	ncorpo	oratio	on (If l	ending	g of n	noney is	not a	ssesse	e's su	ubstan	tial b	usiness)
BILITIES		Name of P person	'AN	Date loans adva been	S	and	Amou loans advai		of and	Amou	ınt	Whether and address date repaym	lvance epaid, of	s has if Yes	as a the	at the	end o reviou	e Rate of interest, if s any
7TQ																		
AN	D	Details of capita																
DETAILS OF ASSETS AND LIABILITIES		Name of entity	PAN	co	ate on ontributi ade						n wi	mount ithdraw any	n, pr div de	nount ofit/log vidend bited edited		terest	at th	ng balance as e end of the ous year, if
ETA	E	Details of acquis	sition of s	hares	and soc	uritio	<u> </u>											
Q		Name company/entity		PAN	Type		of irities	Num shar acqu	es/secu		Cost	t (	of Date	e uisitio	n tı if	Whetheransfer ransfer f Yes f trans	rred, date	Closing balance as at the end of the previous year, if any
	Details of motor vehicle, aircraft, yacht or other acquired since incorporation				· mo	de of t	transp	ort,	the actu	ial cos	st of v	vhic	h exce	eds te	en lakh rupees			
		Particulars o	of Registi numbe			Cost	of acq	uisiti	ion	Date acqu	e uisiti			(drope		which to be	trans	ther ferred, if Yes of transfer
	G Details of Jewellery acquired since incorporation																	

		Particulars of asset	Quantity		Cost of ac	quisition	Date acquisition	of	Purpose which used (dropdown be provided)	to		Closing balance as at the end of the previous year, if any
	H	Details of archa	neological (	collections,	drawing	s, paintings,	sculptures,	any	work of a	rt o	or bullion a	cquired since
		Particulars of asset	Quantity		Cost of ac	quisition	Date acquisition	of	Purpose which used (dropdown be provided)	to	if Yes date	Closing balance as at the end of the previous year, if any
	I	Details of liabiliti	ies									
		Details of loans, o	deposits and	l advances	taken froi	n a person oth	er than finai	ıcial	institution			
		Name of the person	AN	Opening F	Balance	Amount received	Amount paid		edited, if			Rate of nterest (%)
	-											
NOT	E	Please refe	er to instruct	ions for fil	ling out th	is schedule.						

Sch GS	edule T	INFORMATION REGARDING TURNOV	ER/GROSS RECEIPT REPORTED FOR GST
	Sl. No.	GSTIN No(s).	Annual value of outward supplies as per the GST return(s) filed
DETAILS OF GST	(1)	(2)	(3)
OF.			
N	OTE >	Please furnish the information above for each GST	TIN No. separately

Scho	edul	e FD	Break-up of payments/receipts in Foreign currency (to accounts audited u/s 44AB)	be filled up by the assessee who is not liable to get
Currency	S. No.			Amount (in Rs.)
Cur	i	Payn	ments made during the year on capital account	
lon	ii	Payn	ments made during the year on revenue account	
Foreign Transaction	iii	Rece	eipts during the year on capital account	
For	iv	Rece	eipts during the year on revenue account	
NO ▶	THE	P	Please refer to instructions for filling out this schedule.	

## Part B

Pa	rt B -	- TI		Computation of total income		
	1	Inco	me from	house property ( 4 of Schedule-HP) (enter nil if loss)	1	
	2	Prof	its and g	ains from business or profession		
INCOME				and gains from business other than speculative2i and specified business (A 38 of Schedule BP) (enter s)		
TOTAL I				and gains from speculative business (3(ii) of Table E2ii dule BP) (enter nil if loss and take the figure to schedule		

	iii	Prof	its and gains from specified business ( 3(iii) of Table E2iii		
		Sche CFL	dule BP)(enter nil if loss and take the figure to schedule		
	iv		ome chargeable to tax at special rates (3d, 3e, 3f & 4b of 2iv le E of Schedule BP)		
	v	Tota	ıl (2i + 2ii+2iii + 2iv )	2v	
	Сар	ital g	gains		
	a	Sho	rt-term		
		i	Short-term chargeable @ 15% (9ii of item E of schedule ai		
		ii	Short-term chargeable @ 30% (9iii of item E of schedule aii CG)		
		iii	Short-term chargeable at applicable rate (9iv of item E aiii of schedule CG)		
		iv	Short-term chargeable at special rates in India as aiv per DTAA (9v of item E of Schedule CG)		
			Total Short-term (ai + aii + aiii + aiv) (enter nil if loss) 3av		
	b	Lon	g-term		
		i	Long-term chargeable @ 10% (9vi of item E of schedule CG)		
		ii	Long-term chargeable @ 20% (9vii of item E of schedule bii CG)		
		iii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)		
		iv	Total Long-term (bi + bii + biii) (enter nil if loss)  3biv		
	c	Sum	of Short-term/Long-term capital gains (3av + 3biv) (enter nil if loss)	3c	
	d	Сар	ital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	3d	
	e	Tota	al capital gains (3c + 3d)	3e	
	Inco	me f	rom other sources		
	a		income from other sources chargeable to tax at mal applicable rates (6 of Schedule OS) (enter nil if 4a		
	b	Inco OS)	ome chargeable to tax at special rate (2 of Schedule 4b		
	c	Inco hors	ome from the activity of owning and maintaining race 4c ses ( 8e of Schedule OS) (enter nil if loss)		
	d	Tota	al(4a + 4b + 4c)	4d	
	Tota	al of	head wise income $(1 + 2v + 3e + 4d)$	5	
	Loss	ses of	f current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA)	6	
			after set off current year losses $(5-6)$ (Also total of (ii, iii, v to xv of column 50) $CYLA+4b+2iv$ )	7	
	Bro BFL		forward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi of Schedule	8	
	Gro	ss To	otal income (7 – 8) (Also total of (i,ii,iv to xiv of column 5 of schedule BFLA+4b+2iv)	9	
)	Inco	me c	chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9	10	
l	Ded	uctio	ons under Chapter VI-A		
		Part	-B of Chapter VI-A [1 of Schedule VI-A and limited upto total of (i, ii, iv, v, viii, xiii		
	a	xiv) e	of column 5 of Schedule BFLA]	11a	
			-C of Chapter VI-A [2 of Schedule VI-A]	11b	
	С	Fota	l (11a + 11b) [limited upto (9-10)]	11c	

12	Deduction u/s 10AA (Total Sch. 10AA)	12	
13	Total income (9 - 11c - 12)	13	
14	Income chargeable to tax at special rates (total of (i) of Schedule SI)	14	
15	Income chargeable to tax at normal rates (13 - 14)	15	
16	Net agricultural income( 2v of Schedule EI)	16	
17	Losses of current year to be carried forward (total of xviii of Schedule CFL)	17	
18	Deemed total income under section 115JB (9 of Schedule MAT)	18	

Par	tB-	- TT	II (	Computation of tax liability on total income						
	1	a	Tax	Payable on deemed total Income under section 1	15JI	3 (10 of Sche	dule M	(AT)	1a	
		b	Sur	charge on (a) above (if applicable)					1b	
		c	Hea	alth and Education Cess @ 4%on (1a+1b) above		1c				
		d	Tota	al Tax Payable u/s 115JB (1a+1b+1c)		1d				
	2	Tax	pay	yable on total income						
		a	Tax	x at normal rates on 15 of Part B-TI			2a			
		b	Tax	x at special rates (total of col. (ii) of Schedule-SI)						
		c	Tax	x Payable on Total Income (2a + 2b)	2c					
		d	Sui	rcharge						
				25% of 16(ii) of Schedule SI			2di			
			•				2g(ii)			
			ii	On [(2c) – (16(ii) of Schedule SI)]			2dii			
			iii	Total (i + ii)					2diii	
ХLІ		e	Hea	alth and Education Cess @ 4% on (2c+2diii)					2e	
COMPUTATION OF TAX LIABILITY		f	Gre	oss tax liability (2c+2diii+2e)		2f				
/TT	3	Gro	ss ta	ax payable (higher of 1d and 2f)	3					
TAX	4	Cre	dit ı	under section 115JAA of tax paid in earlier years		4				
OF	•	(50	of Sc	chedule MATC)		ľ				
IOL	5	Tax	pay	vable after credit under section 115JAA [ (3 - 4)]					5	
TA]	6	Tax	reli	ief						
MPU		a	Sec	ction 90/90A(2 of Schedule TR)	6a					
00		b		,	6b					
		c		tal (6a + 6b)					6c	
	7			liability (5 – 6c) (enter zero if negative)					7	
	8			t and fee payable						
		a	Into 234	erest for default in furnishing the return (section	8a					
		h		erect for default in payment of advance tay						
			(sec	ection 234B)	8b					
		c	Into	erest for deferment of advance tax (section	8c					
			234							
		d	r ee (sec	e for default in furnishing return of income ection 234F)	8d					
		e	Tot	tal Interest and Fee Payable (8a+8b+8c+8d)	l	1			8e	
				-4- L-L-124- (7 , 9-)						
	9	Agg	rega	ate liability (7 + 8e)					y	
	1	1								İ

	10	Taxe	es Paid								
		a	Advance Tax (from column 5 of 15A)		10a						
		b	<b>TDS</b> (total of column <b>9</b> of 15B)		10b						
AΠ		c	TCS (total of column 7 of 15C)		10c						
TAXES PAID		d	Self-Assessment Tax (from column 5 o	f 15A)	10d						
[XY]		e	Total Taxes Paid (10a+10b+10c + 10d	<b>l</b> )				10e			
	11	Amo	unt payable (9 - 10e) (Enter if 9 is gro	eater than 10e, o	else e	nter 0)		11			
	12	Refu acco	and (If 10e is greater than 9) (Refu unt)	nd, if any, will	be a	directly o	credited into the bank	12			
	13	Do y	ou have a bank account in India (Nor	n- Residents cla	imin	g refund	l with no bank account	in Iı	ıdia	may select	No)
L	(a)	Deta	ils of all Bank Accounts held in India	at any time du	ring	the prev	ious year (excluding d	orma	nt a	ccounts)	
BANK ACCOUNT		SI.	IFS Code of the Bank in case of Bank Accounts held in India	Name of the Ba	nk		Account Number )			which you your refund	e account in prefer to get d credited, if account \( \mathbb{L} \)
<u> </u>		1									
		ii									
		2) In decid	inimum one account should be selected to case of refund, multiple accounts a ded by CPC after processing the return can be added as required	are selected for		ind cred	lit, then refund will b	e cre	edite	d to one of	the account
	(b)		residents, who are claiming income ils of one foreign bank account:	-tax refund and	d not	having	bank account in India	may	, at	their option	, furnish the
		S. No.	SWIFT Code	Name of the Ba	nk		Country of Location			IBAN	
		Row	can be added as required								
	14	Do y	ou at any time during the previous ye	ear,-							
			old, as beneficial owner, beneficiary y) located outside India; or	or otherwise, a	any a	sset (inc	cluding financial intere	est in	any		ELV.
		(ii) h	ave signing authority in any account	located outside	Indi	a; or				□ Yes	□ No
		(iii) l	have income from any source outside	India?							
		[app	licable only in case of a resident] [	Ensure Schedu	le FA	is filled	up if the answer is Yes	]	_		

15	7	ΓΑΣ	X P	AY	ME	NTS																								
A	I	Deta	ails	of	payn	nent	s of A	dvar	ice T	ax a	nd S	Self-	Ass	essn	nent	Tax														
	ľ	Sl No								Dat (DL		M/Y	0: 'YY'			Dej	posit	Seria	l Num	ber o	of Cha	allan	Amount (Rs)							
ELF TAX		1)								(3)						(4)						(5)								
CE/S	i																													
ADVANCE/ SELF SSESSMENT TAX	i	i																												
AD	i	ii																												
	İ	NO:	TE		Ente	er th	e tota	ls of	Advai	nce t	ax a	nd S	Self-	Asse	essm	ent to	ıx in	Sl No	. 10a	& 10	d of P	art B-	TTI							

B Details of Tax Deducted at Source (TDS) on Income [As per Form No. 16 A issued or Form No. 16B/16C/16D furnished by Deductor(s)]

Sl No	TDS	PAN/A		Unclaim							0		ned this			TDS
	credit	adhaar	of the	TDS bro	ought	Financia	ıl Year	(TDS	Year	(only	y if (	corre	sponding	Receipt	t	credit
	relating	No. of	Deduct	forward	(b/f)	deducte	d durin	g the	income	e is l	oeing of	fered	for tax	/withdr	awals	being
	to self	Other	or/			FY 2022	2-23)		this yea	ar no	ot applic	able	if TDS is	offered		carried
	other/	Person	PAN/a						deduct	ted u/	s 194N)					forward
	person	(if TDS	adhaar													
	[other	credit	No, of													
	person as	related	Tenant													
	per rule	to	/ Buyer													
	37BA(2)]	other														
		person														
		)														
				Fin.	TDS	Deduct	Deduct	ed in	Claime	ed in	Claime	d in t	he hands	Gross	Head	
				Year in	b/f	ed in	the ha	nds of	own ha	ands	of any	othe	r person	Amou	of	
				which		own	any	other			as per	rule	37BA(2)	nt	Income	
				deduct		hands	person	as per			(if appli	icable	e)			
				ed			rule 3'	/BA(2)								
							(if appl	icable)								
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)		(10)			(11)	(12)	(13)
							Income	TDS			Income	TD	PAN/			
												S	Aadhaa			
													r No.			
i																
MOTE		L				l	l					1	<u> </u>			<u> </u>

NOTE ► Please enter total of column 9 in10b of Part B- TTI

	Sl	TCS credit	Tax Deduction	PAN of	Other	Unclaime	ed TCS	TCS of	the current	TCS cr	edit bei	ng TCS
	No	relating to	and Tax	Person	(if	brought f	forward (b/f)	financial	Year (TCS	claimed t	this Year	credit
		self /other		TCS	credit		` /		during the FY			being
				related	to			2022-23)	8			carried
		•	Number of the	other pe	rson)			ĺ				forwar
		_	Collector	•								
		per rule										
		37i(1)]										
						Fin.	Amount b/f	Collected	Collected in	Claimed	Claimed	in
						Year in	Amount b/1		the hands of			
						which		hands		hands	_	
						collected		nanus	person as per		other	ny
						conected			rule 37i(1) (if		person	96
									applicable)		•	as ile
									аррисавіе)		•	(if
4											applicab	`
5											аррисав	
	(1)	2(i)	(2)(ii)	(3)		(4)	(5)	6(i)	(6)(ii)	7(i)	(7)(ii)	(8)
											TCS PA	N
3												
-	i											

Date		Place		Sign here 👈	
	at the critical assumptions specified in plicable, in a case where return is furn	0		l all the terms and	conditions of the agreement have bee
	at I am making this return in my capading permanent account number	-		•	also competent to make this return an
Income-tax Act, 19	61.				
knowledge and bel	ief, the information given in the return	n and the sc	chedules thereto is correct	and complete is in	n accordance with the provisions of the
I,	son/	daughter of			, solemnly declare that to the best of m